FRESH FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

PRAYAG POLYTECH PRIVATE LIMITED OPERATING IN MANUFACTURING AND EXPORT OF PLASTIC MASTERBATCHES AT BHIWADI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PRAYAG POLYTECH PRIVATE LIMITED CIN:- U28994RJ1982PTC012328 PAN:-AAACP1009R
2.	Address of the registered office	C-587, Phase -1, Industrial Area, Bhiwadi, Alwar, Rajasthan - 301019
3.	URL of website	https://www.prayagmb.com/
4.	Details of place where majority of fixed assets are located	C-587, Phase -1, Industrial Area, Bhiwadi, Alwar, Rajasthan - 301019
5.	Installed capacity of main products/ services	4,000 metric tonnes (Approx.)per month
6.	Quantity and value of main products/ services sold in last financial year	Quantity –1500-2000 metric (Approx.) Value - 1819.10 Lakh
7.	Number of employees/ workmen	78 (Presently 13)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Last available audited financial statements are for FY 2025-26. Details can be obtained from Resolution Professional by sending an email at: prayagpolytech.cirp@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: prayagpolytech.cirp@gmail.com
10.	Last date for receipt of expression of interest	**08.12.2026, Tuesday**
11.	Date of issue of provisional list of prospective resolution applicants	**18.12.2026, Friday**
12.	Last date for submission of objections to provisional list	**23.12.2026, Wednesday**
13.	Date of issue of final list of prospective resolution applicants	**02.01.2027, Saturday**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	**05.01.2027, Tuesday**

15.	Last date for submission of resolution plans	**04.02.2027, Thursday**
16.	Process email id to submit Expression of Interest	**prayagpolytech.cirp@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	**UDYAM –RJ-02-0009493**

Rishabh Chand Lodha
IBBI/IPA-001/IP-P01075/2017-2018/11766
E-5, Basant Vihar, Bhilwara, Rajasthan - 311001
For Prayag Polytech Private Limited
AFA Validity: 31.12.2026
Date: 23.11.2026
Place: Bhilwara

SALUTE THE SOLDIER



BORDER SECURITY FORCE
CONSTABLE B KHEM SINGH
80 BN BSF
18.05.1970 - 23.11.2004

Director General and all Ranks of Border Security Force remember its gallant Jawan Constable B Khem Singh on his Balidan Diwas On this day, he sustained fatal injuries while fighting militants in Kokernag (J&K and and made ultimate sacrifice in the line of duty.



HEAD CONSTABLE SADHAN CHANDRA DEB
65 BN BSF
14.05.1945 - 23.11.1997

Director General and all Ranks of Border Security Force remember its gallant Jawan Head Constable Sadhan Chandra Deb on his Balidan Diwas On this day, he sustained fatal injuries while fighting anti national elements in area of BOP Ilshamari Seemanagar (West Bengal) and made ultimate sacrifice in the line of duty.



CONSTABLE BIKASH CHANDRA D AS
19 BN BSF
21.08.1991 - 23.11.2013

Director General and all Ranks of Border Security Force remember its gallant Jawan Constable Bikash Chandra Das on his Balidan Diwas. On this day, he made ultimate sacrifice while on operational duty area of BOP Jaliakhola, Jowai (Meghalaya).

CENTRAL RESERVE POLICE FORCE



Veer Balidani
Head Constable
Rugha Ram
96 Bn
18-2-1949 To
23-11-2005

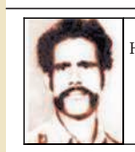


Veer Balidani
Head Constable
Subhash Chander
96 Bn
13-3-1965 To
23-11-2005



Veer Balidani
Constable
V. P. Chandran
96 Bn
16-4-1965 To
23-11-2005

DG and all Ranks of #CRPF pay solemn tribute to three valiant troopers 96 Bn, who made the supreme sacrifice while foiling a fidayeen attack on the Company Headquarters at Firdous Cinema in dist. Srinagar, Jammu & Kashmir, on 23 November 2005. CRPF salutes the bravehearts and pledges never to let their sacrifice go in vain.



Veer Balidani
Head Constable
G. S. Unithan
84 Bn
11-6-1947 To
23-11-1989



Veer Balidani
Naik
Joginder Singh
84 Bn
8-9-1949 To
23-11-1989

DG and all Ranks of #CRPF pay solemn tribute to Head Constable G. S. Unithan and Naik Joginder Singh of 84 Bn, who made the supreme sacrifice after sustaining bullet injuries in a militant attack while performing election duties in dist. Moga, Punjab, on 23 November 1989. CRPF salutes the bravehearts and pledges never to let their sacrifice go in vain.



Veer Balidani
Constable
Hemant Joshi
139 Bn
22-7-1982 To
23-11-2003

DG and all Ranks of #CRPF pay solemn tribute to Constable Hemant Joshi of 139 Bn, who made the supreme sacrifice after sustaining grievous injuries in an IED blast while valiantly countering Maoists during an anti-Maoist operation in dist. Dantewada (now Sukma), Chhattisgarh, on 23 November 2003. CRPF salutes the braveheart and pledges never to let his sacrifice go in vain.



Veer Balidani
Constable
B. Ashok
35 Bn
17-6-1953 To
23-11-1988

DG and all Ranks of #CRPF pay solemn tribute to Constable B. Ashok of 35 Bn, who made the supreme sacrifice while manning a post in Jaffna, Sri Lanka, after sustaining injuries in a bomb attack perpetrated by LTTE rebels on 23 November 1988. CRPF salutes the braveheart and pledges never to let his sacrifice go in vain.

बैंक ऑफ इंडिया BOI
Bank of India
मुंबई दक्षिण अंचल
पहली मंजिल, बैंक ऑफ इंडिया बिल्डिंग, 70-80, महात्मा गांधी रोड, मुंबई-400 001

सेवा का स्वैच्छिक त्याग संबंधी द्वितीय सूचना

संदर्भ संख्या : MSZ:HR:F 038:N-VC: **दिनांक** : 19.10.2026

श्री. सतीश कुमार भट्ट (बैंक ऑफ इंडिया कर्मचारी संख्या -169850) **पता -** कमरा नंबर 101-2/4, वी.पी. नगर, लाला लाजपत राय रोड, लोटस मुंबई, महाराष्ट्र-400 001.	**श्री. सतीश कुमार भट्ट** (बैंक ऑफ इंडिया कर्मचारी संख्या-169850) पता - गाँव मसोतिया, पोस्ट तलवारा, जिला : बांसवाड़ा, राजस्थान-327 001.

कृपया हमारी रोजगार सेवा से स्वैच्छिक समाप्ती संबंधी सूचना, संदर्भ संख्या - MSZ:HR:F 038:N-VC:682 दिनांक 20.08.2025 का संदर्भ लें, जिसके द्वारा आपको यह सलाह दी गई थी कि आप उक्त सूचना की प्राप्ति के 30 दिनों के भीतर **मुंबई लार्ज कॉर्पोरेट शाखा, बैंक ऑफ इंडिया** में अपने कार्य पर पुनः उपस्थित हों अथवा अपनी अनधिकृत अनुपस्थिति के लिए ऐसा स्पष्टीकरण प्रस्तुत करें जिससे प्रबंधन संतुष्ट हो सके कि आपने कोई अन्य रोजगार या व्यवसाय नहीं अपनाया है तथा बैंक की सेवा छोड़ने का आपका कोई इरादा नहीं है। ऐसा न करने की स्थिति में आपको प्रबंधन और बैंक कर्मियों के बीच दिनांक **2 जून 2005** को हुए समझौते के खंड 33 के अर्थ में, उक्त सूचना अवधि की समाप्ति पर बैंक की सेवा से स्वेच्छा से त्याग करने वाला माना जाएगा।

2. यह देखा गया है कि उपरोक्त उल्लिखित सूचना दिनांक **20.08.2025** को, आपको बैंक के अभिलेखों में दर्ज आपके अंतिम ज्ञात पत्राचार पते तथा स्थायी पते पर पंजीकृत डाक / स्पीड पोस्ट द्वारा भेजी गई थी। यह सूचना क्रमशः **'दैनिक नवज्योति'** और **'द इंडियन एक्सप्रेस'** अखबारों के **उदयपुर और जयपुर** संस्करणों में **दिनांक 08.04.2026** को प्रकाशित की गयी थी। इसी तरह, यह सूचना दिनांक **22.04.2026** को **'नवराष्ट्र'** और **'नवभारत'** अखबारों के मुंबई संस्करण में भी प्रकाशित की गयी थी। इसके बावजूद, उक्त सूचना भेजने के बाद भी आपने न तो अपने कार्य पर रिपोर्ट किया है और न ही अपनी अनधिकृत अनुपस्थिति के लिए प्रबंधन की संतुष्टि हेतु कोई ठोस कारण प्रस्तुत किया है।

3. ऐसा प्रतीत होता है कि आपका अपने कार्य पर पुनः आने का कोई इरादा नहीं है। तथापि, आपको एक और अवसर प्रदान करने के उद्देश्य से, अधोहस्ताक्षरी आपको यह सलाह देता है कि आप इस सूचना की प्राप्ति की तिथि से **30 दिनों के भीतर मुंबई लार्ज कॉर्पोरेट शाखा, बैंक ऑफ इंडिया** में अपने कार्य पर रिपोर्ट करें अथवा अपनी अनधिकृत अनुपस्थिति के लिए ऐसा स्पष्टीकरण प्रस्तुत करें जिससे प्रबंधन संतुष्ट हो सके कि आपने कोई अन्य रोजगार या व्यवसाय नहीं अपनाया है तथा बैंक की सेवा छोड़ने का आपका कोई इरादा नहीं है। अन्यथा, आपको प्रबंधन और बैंक कर्मियों के बीच **दिनांक 2 जून 2005** को हुए समझौते के **खंड 33** के अर्थ में, उक्त सूचना अवधि की समाप्ति पर बैंक की सेवा से स्वैच्छा से त्याग करने वाला माना जाएगा।

4. कृपया ध्यान दें कि यदि आप उपर्युक्त रूप से निर्धारित समयावधि के भीतर अपने कार्य पर रिपोर्ट नहीं करते हैं अथवा अपनी अनुपस्थिति के लिए ठोस कारण प्रस्तुत नहीं करते हैं, तो आपको कोई और सूचना जारी नहीं की जाएगी और इस सूचना की प्राप्ति की तिथि से 30 दिनों की अवधि की समाप्ति पर आपको बैंक की सेवा से स्वैच्छा से त्याग करने वाला माना जाएगा।

हस्ताक्षर/-
आंचलिक प्रबन्धक / नियुक्ति प्राधिकारी
बैंक ऑफ इंडिया, मुंबई दक्षिण अंचल

FRESH FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR
PRAYAG POLYTECH PRIVATE LIMITED OPERATING IN MANUFACTURING & EXPORT OF PLASTIC MASTERBATCHES AT BHIWADI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the Corporate Debtor along with PAN/CIN/LLP No.**	**PRAYAG POLYTECH PRIVATE LIMITED** **PAN:** AAACP1009R **| CIN:** U28994RJ1982PTC012328
2.	Address of the registered office	C-587, Phase -1, Industrial Area, Bhiwadi, Alwar, Rajasthan - 301019
3.	URL of website	https://www.prayagmb.com/
4.	Details of place where majority of fixed assets are located	C-587, Phase -1, Industrial Area, Bhiwadi, Alwar, Rajasthan - 301019
5.	Installed capacity of main products/ services	4,000 metric tonnes (Approx.) per month
6.	Quantity & value of main products/ services sold in last financial year	Quantity –1500-2000 metric (Approx.) Value - 1819.10 Lakh
7.	Number of employees/ workmen	78 (Presently 13)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Last available audited financial statements are for FY 2025-26. Details can be obtained from Resolution Professional by sending an email at: **prayagpolytech.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: **prayagpolytech.cirp@gmail.com**
10.	Last date for receipt of expression of interest	**08.12.2026, Tuesday**
11.	Date of issue of provisional list of prospective resolution applicants	**18.12.2026, Friday**
12.	Last date for submission of objections to provisional list	**23.12.2026, Wednesday**
13.	Date of issue of final list of prospective resolution applicants	**02.01.2027, Saturday**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**05.01.2027, Tuesday**
15.	Last date for submission of resolution plans	**04.02.2027, Thursday**
16.	Process email id to submit Expression of Interest	**prayagpolytech.cirp@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	**UDYAM –RJ-02-0009493**

Sd/-
Rishabh Chand Lodha
Regn. No.: IBBI/IPA-001/IP-P01075/2017-2018/11766 **\| AFA valid** 31.12.2026
Date : 23.11.2026 **Address:** E-5, Basant Vihar, Bhilwara, Rajasthan - 311001
Place: Bhilwara For Prayag Polytech Private Limited

CSB Bank Trusted Heritage Smart Future

PUBLIC NOTICE ON AUCTION OF PLEDGED GOLD ORNAMENTS

The borrower/s in specific and interested bidders in general, are hereby informed that on account of non-repayment of the Banks due by the borrowers as under despite the payment notice and recall/auction notice issued by the Bank, the gold ornaments pledged with the bank security by the respective borrowers for the loan availed by them will be sold in public auction on "as is where is" and "non-recourse" at branch premises on **28th December 2026 at 10.30 AM.** The auction may be adjourned to any other later date at the discreation of the bank upon publication of the same in the Bank's notice board. The borrowers are hereby further inform that the gold ornaments will be disposed of by public auction/e-auction, if the auction is not successful, and if there is a further balance to be recovered thereafter, legal action will be initiated against the borrower/s for recovery of the balance amounts due to the bank. "In case of deceased borrower, all conditions will be applicable to legal heirs."

Sr. No.	Auction Center CSB Branch	Account Name	Client ID	No.of Acc.	Bal. Outstanding as on 17-11-2026	Weight (grams)
1	Kaman	Anil	07986704	001	606,133.23	98.50
2	Kaman	Chandrabhan Saini	07139974	002	1,213,449.90	163.70
3	Kaman	Chitranshu Agrawal	03768655	002	1,141,453.47	148.90
4	Kaman	Jeetendra Singh	04988823	001	51,976.03	10.80
5	Kaman	Pradeep Kumar	10315298	001	93,769.57	10.80
6	Kaman	Rajani	10029914	001	204,810.51	28.80
7	Udaipur	Laxmibai Harijan	04252084	001	49,174.72	11.50
8	Udaipur	Nisha Varma	04988195	003	210,601.85	39.50
9	Udaipur	Rekha Meena	05074685	001	154,998.93	29.39

For more details/account wise information borrowers/interested bidders may contact respective branches and for participating in the auction
Rajasthan | 23.11.2026 **Sd/- Authorized Officer, CSB Bank**

TENDER NOTICE

PRABHA ENERGY LIMITED
Corporate Office : 12A, Abhishree Corporate Park, Opp. Swagat Bungalows BRTS Bus Stop, Ambli Bopal Road, Ambli, Ahmedabad - 380058,
Phone: 02717-488 611, E-mail : pncamd2@prabhaenergy.com

1	**Tender No.**	**PEL/CBM/NK BLOCK/HIRING SECURITY SERVICES/11/26**
	Description of Work	Hiring Services for Security Services for North Karanpura CBM Block, Jharkhand
	Last date of submission of bid	01 December 2026 at 17:00 Hrs. IST
2	**Tender No.**	**PEL/CBM/NK/LSTK CONTRACT OF GGS # 1 & GGS # 2 WITH FACILITIES/11/26**
	Description of Work	LSTK Contract of Two GGS (GGS #1 & GGS #2) with Facilities for NK CBM Block
	Last date of submission of bid	04 December 2026 at 17:00 Hrs. IST

PEL, as joint operator, on behalf of consortium comprising with PEL, ONGCL and IOCL, invites tender from reputed and experienced Service Providers / Contractors for above mentioned service at North Karanpura CBM Block, Jharkhand, India.

Interested agency may please visit **https://pepl.etenders.in**. Tender Documents are available for download on e-tender portal.

Municipal Council Ambajogai

E-Tender No. 01 for the Year 2026-27
(Electrical Department)

The following Tender is invited on behalf of the Municipal Council. The Tender process will be conducted through the municipal council Ambajogai by E-tender system.
The Tender notice has been published on the website **www.mahatenders.gov.in**
Interested Contractors should submit their Tenders online through the above website. Detailed information regarding the Tender is available on the website.
Eligible Contractors can view, download and submit the tender online from
Date: 23/11/2026 to Date: 30/11/2026 up to Time 1:00 pm

Chief Officer Municipal Council Ambajogai
President Municipal Council Ambajogai

Dr. Babasaheb Ambedkar Technological University
(Established by Government of Maharashtra and Governed by Dr. Babasaheb Ambedkar Technological University, Maharashtra Act No. XXIX of 2014)
www.dbatu.ac.in

Tender Notice No: DBATU/Store/Estate/Exam/E-tender/2026/5114 **Date: 21/11/2026**

Following tenders are invited by Registrar, Dr. Babasaheb Ambedkar Technological University, Lonere, from authorized civil contractor / bidder.

Tenders details (http://www.mahatender.gov.in)	Start Date	End Date
1. External Plastering, painting & plumbing work of all staff quarters 2. Renovation of Natural pond for water storage at DBATU Campus Lonere 3. Construction of student seating area near Main Building for open Amphitheater 4. Replacement of old GI pipeline (A) Guest house to WTP (B)WTP to Malaygiri hostel 5. Printed Grade Report Cards	23/11/2026	10/12/2026

All eligible bidders who can participate download the tender document for Sr. No. 01 to 05 through portal http://www.mahatender.gov.in. or the University website www.dbatu.ac.in. The Sr. No. 01 and 02 pre-bid meeting for the said tender is scheduled on 02/12/2026 at 11:00 pm in the Registrar office of DBATU, Lonere. Extension for tender, retender, corrigendum or change in schedule will be published only at http://www.mahatender.gov.in. The right to reject any or all tenders without assigning any reason thereof is reserved by the University.

Sd/-
Date: 21/11/2026 Registrar

Possession Notice (For Immovable Property) Rule 8-(1)

Whereas, the undersigned being the Authorized Officer of **IIFL Home Finance Limited** (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, a Demand Notice was issued by the Authorised Officer of the company to the Borrower/Co-Borrowers mentioned herein below to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has **taken possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Rules. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **IIFL HFL** for an amount as mentioned herein under with interest thereon."The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, If the borrower clears the dues of the **"IIFL HFL"** together with all costs, charges and expenses incurred, at any time before the date fixed for sale or transfer, the secured assets shall not be sold or transferred by **"IIFL HFL"** and no further step shall be taken by **"IIFL HFL"** for transfer or sale of the secured assets.

Name of the Borrower (s) /Co-Borrower(s)	Description of the Secured Asset (Immovable Property)	Total Outstanding Dues (Rs.)	Date of Demand Notice	Date of Possession
Mr. Bharathraj, Mr. Kishan Lal, Mrs. Pooja Bai, Mrs. Sunita, Agriculture Owner, Agriculture Owner 1 **(Prospect No. IL10765874)**	All that piece and parcel of Patta No.24, Book No. 12, Village Chavni, Tehsil and District Bundi, Rajasthan 323803. Area Admeasuring (In Sq.Ft.): Property Type: Area_Admeasuring, Property Area: 600	**Rs.2,32,625/-** (Rupees Two Lakh Thirty Two Thousand Six Hundred and Twenty Five Only)	**11-08-2026**	**18-11-2026**

For further details please contact to Authorised Officer at **Branch Office: Ambition Tower, Plot No. D-46-B, Offices No. 307 To 312, Malan Ka Chauraha, Agrasen Circle, Subhash Marg,C-Scheme, Jaipur-302001 or Corporate Office: Plot No.98, Phase-IV, Udyog Vihar, Gurgaon, Haryana.**

Place: Jaipur, Date: 23-11-2026 **Sd/- Authorised Officer, For IIFL Home Finance Ltd.**

SBFC Finance Limited

Registered Office: Unit No.-103, 1st Floor, C&B Square, Sangam Complex, CTS No.95A, 127, Andheri Kurla Road, Village Chakala, Andheri (E), Mumbai–400059 | Telephone: +912267875300 | Fax: +91 2267875334 | www.SBFC.com | Corporate Identity Number: U67190MH2008PTC178270

Public Notice

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by **SBFC Finance Limited on 22.12.2026 at 10:30 am. at below Branch address.** The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

AJMER Branch Address: SBFC Finance Limited, Unit No.2, 2Nd Floor, Deepak Tower, Near Lic Office, Kutchery Road, Ajmer Rajastan-305001., AJMER,AP00361614,AP00881018,AP00889738

BHILWARA Branch Address : SBFC Finance Limited, Shop No.2, B-Block, 1St Floor.Sk Palza, Pur Road, Bhilwara, Rajasthan-311001., BHILWARA,AP00588512,AP00648452,AP00725512, AP00879768,AP00881066, AP00882501,AP00883843, Ap00888573

JHOTWARA JAIPUR Branch Address : SBFC Finance Limited, Shop No.72, Khatipura Road, Near Bank Of Baroda, Jhotwara Jaipur Rajasthan-302012., JHOTWARA JAIPUR,AP00113758,AP00329684,AP00372415,AP00675739,AP00722370, AP00819061,AP00879127

JHUNJHUNU Branch Address : SBFC Finance Limited, Shop No.F-1, First Floor, Rameshwaram Plot At, Mohalla Bindu Kiyan, Ward No.02, Station Road, Jhunjhunu Rajasthan-333001., JHUNJHUNU,AP00572822,AP00643725

JODHPUR Branch Address : SBFC Finance Limited, First Floor, Plot No.47, Madhav Tower, Chopasani Road, Umrao Khan Petrol Pump, Above Ujjivan Small Bank, Jodhpur Rajasthan-342003., JODHPUR,AP00456883,AP00551004, AP00879745,AP00881736

SIKAR Branch Address : SBFC Finance Limited, Office No.205, 2Nd Floor, Ocean Plaza, 319 A, Devipura, Opp.Industrial Area, Jaipur Road, Sikar, Opp.Jamu Maruti Suzuki Showroom Rajasthan-332001., SIKAR,AP00889719

For more details, please contact SBFC Finance Limited Contact Number(s): 18001028012 (SBFC Finance Limited reserves the right to alter the number of accounts to be auctioned &/ postpone / cancel the auction without any prior notice.)

आम सूचना

हर आम व खास को सूचित किया जाता है कि मैसर्स जन्नत बिल्डर्स जरिये प्रोपराईटर इसरार अहमद एवं सुरेशचन्द के संयुक्त स्वामित्व का मकान संख्या 2/1038, एल.आई.जी. श्रेणी का कुडी भगतसनी हाउसिंग बोर्ड योजना में आया हुआ है। जिस मकान का ओवटन पत्र एवं असल कब्जा-पत्र श्री लीला देवी के नाम जारी सुदा है। और उक्त मकान का नियमितिकरण पत्र एवं अदेय प्रमाण पत्र और लीज मुक्ति प्रमाण-पत्र श्रीमती मेहरू निशा उर्फ नफीस के नाम व हक मे दिनांक 08/02/2011 को जारी किया गया, जो दोनों लेमिनेटेड है। और परिच्यूल-लीज एवं कन्वेन्स डीड भी उन्हीं के नाम से जारी एवं दिनांक 16/03/2011 को पंजीयन सुदा है। और उक्त मकान को श्रीमती मेहरू निशा उर्फ नफीस ने श्री नासीर खान को जरिये पंजीयनशुदा बेचाननामे के दिनांक 20/10/2023 को बेचान किया। और श्री नासीर खान ने उक्त मकान को मैसर्स जन्नत बिल्डर्स जरिये प्रो. इसरार अहमद एवं सुरेशचन्द को जरिये पंजीकृत बेचाननामे के दिनांक 19/12/2025 को बेचान किया। और तत्पश्चात राज. आवास, जोधपुर ने नाम हस्तांतरण कार्यालय आदेश सं. 892 दि. 14/09/2026 को मैसर्स जन्नत बिल्डर्स जरिये प्रो. इसरार अहमद एवं सुरेशचन्द के नाम जारी किया। और उपरोक्त मकान को इन्होंने सुश्री तमन्ना पंवार पुत्री श्री जितेन्द्र पंवार से बेचान इकरार किया है। और सुश्री तमन्ना पंवार ने भारतीय स्टेट बैंक मे ऋण हेतु आवेदन किया है। उक्त मकान के असल आवटन-पत्र एवं असल कब्जा-पत्र गुम हो चुके हैं। जिसकी ऑनलाईन गुमशुदगी रिपोर्ट LR NO. 3128007/2026 दि. 27.07.26 को दर्ज करवायी गयी है। अतः उपरोक्त असल दस्तावेजात गुम होने बावत् एवं लेमिनेटेड नियमितिकरण एवं लीज मुक्ति प्रमाण-पत्र बावत् किसी भी व्यक्ति/संस्था को कोई उज्र एतराज हो तो सूचना के प्रकाशन के सात दिवस के भीतर मेरे उपरोक्त पते पर अथवा SBI RACPC (HOME LOAN CENTRE), FIRST FLOOR MAIN BRANCH BUILDING KACHERY PAOTA JODHPUR में सम्पर्क कर मय प्रमाण अपनी लिखित आपत्ति प्रस्तुत करे। बाद गुजरने म्याद कोई आपत्ति मान्य नही होगी। **प्रवीण कुमार सोलंकी**
कायलाना सर्कल सुगना भवन के पास, सूरसागर रोड़ पोस्ट प्रतापनगर जोधपुर। मो. 9829020739

Classifieds

PERSONAL

LOST & FOUND

I, Sujan Singh S/o Banwari Lal R/o 179 AK Gopalan Nagar, Khatipura, Jaipur, Present Address D29 If Iden Park, Eldico Society, Neemrana, Distt Kotputli Behror that I have lost my original Flat Registry documents at Neemrana. Anyone can found please contact Mob. No. 9928688800

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



NDDB Dairy Services, NDDB House, Safdarjung Enclave, New Delhi, Southwest Delhi, Delhi - 110029

Invitation For Bid (IFB)

Sr. No.	Description of ITEMS & Services with Bid Ref. Number	Event Start/ Close Date	Bid Submitting Platform	Estimated Cost/ EMD
1	**Hiring of a service partner for Supply, Installation, Testing, and Commissioning of Private Cloud on OPEX Model for NDDB Dairy Services. IFB Ref: 2026_27/NDS/ IT/Private Cloud Solutions**	**Start Date: 23-11-2026** **Close Date: 14-12-2026**	**NCDFI**	**Rs. 6 Crores / Rs. 6 Lacs**

For further details pertaining to IFB and for downloading the bid document, please visit the websites: **https://www.nddbdairyservices.com/** & **https://www.ncdflemarket.com/index.php/auctions-2/#tab-44753**
Please Note: Any corrigendum/modification etc. will be posted only on the above website.

IDFC FIRST Bank Limited

(erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)
CIN : L65110TN2014PLC097792, Registered Office: - KRM Towers, 8th Floor, Harrington Road, Chetpet, Chennai- 600031. Tel : +91 44 4564 4000 | Fax: +91 44 4564 4022

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE (For immovable property)

Whereas the undersigned being the Authorised Officer of the IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated 30.06.2025 calling upon the borrower, co-borrowers and guarantors **1. SURESH CHANDRA LOHAR, 2. KAVITA LOHAR to repay the amount mentioned in the notice being Rs. 1593551.59/- (Rupees FIfteen Lakh NIne Three Thousand FIve Hundred FIfty One and FIfty Nine Paise Only) as on 27.06.2025 within 60 days from the date of receipt of the said Demand notice.**

The borrowers having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken **physical Possession** of the property described herein below in exercise of powers conferred on him under sub – section (4) of section 13 of Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **19th day of November, 2026.**

The borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **THE IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited) for an amount of Rs. 1593551.59/- (Rupees Fifteen Lakh Ninety Three Thousand Five Hundred Fifty One and Fifty Nine Paise Only) and interest thereon.**

The borrower's attention is invited to provisions of sub – Section (8) Of Section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES.

ALL THAT PIECE AND PARCEL OF PLOT NO. A-11, AREA 1155 SQ. FT., SITUATED AT RESIDENTIAL SCHEME "SHREE RAM NAGAR UMARDA" OF BLOCK "A", WAKE SHREERAM NAGAR, UMARDA, PATWAR HALKA UMARDA, TEHSIL: GIRWA, DISTRICT: UDAIPUR, RAJASTHAN-313001, AND BOUNDED AS: NORTH: PLOT NO. A-10, SOUTH: PLOT NO. A-12, WEST: OTHER LAND, EAST:ROAD 40 FT. WIDE

Date: 19-11-2026 **Authorised Officer**
Place: RAJASTHAN **IDFC FIRST Bank Limited (erstwhile Capital First Limited and amalgamated with IDFC Bank Limited)**
Loan Account No: 105831811

PUBLIC NOTICE

ICICI Bank Registered Office: ICICI Bank Tower, Near Chakli Circle, Old Padra Road, Vadodara- 390007
Corporate Office: ICICI Bank Towers, Bandra-Kurla Complex Mumbai – 400051.

GOLD AUCTION & INVITATION NOTICE

The Borrower(s) mentioned below was/were issued a notice to pay off the outstanding amount towards the loan availed against gold ornaments, from ICICI Bank Limited.
Due to failure in repayment of dues, auction of the pledged gold ornaments will be conducted on December 23, 2026 In case of a deceased borrower, all the Terms and Conditions will be applicable to the respective legal heir(s).

Loan A/C No.	Borrower Name	Auction Branch Address
Branch Name: Alooda		ICICI Bank Ltd., Alooda Teh.Dausa - 303303
673562600464	Sanskar Meena	
Branch Name: Aspur		ICICI Bank Ltd., Main Market, Opp. Indian Oil Petrol Pump, Aaspur, Dist: Dungarpur, Rajasthan - 314021
756957000090	Dileep Singh Chouhan	
Branch Name: Balesar Satan - Jodhpur Road		ICICI Bank Ltd., Jaisalmer Jodhpur Road, Village Balesar Satan, Tehsil Balesar, Dist: Jodhpur, Rajasthan - 342023
757057000446	Ramesh Ram	
757057000460	Ramesh Ram	
757062001757	Bhaga Ram	
Branch Name: Balotra		ICICI Bank Ltd., Near Sant Shri Haridas Eye Hospital, Kher Road, Balotra - 344022, Rajasthan
680957015393	Anek Kanwar	
680957015388	Gunesha Ram	
Branch Name: Barmer		ICICI Bank Ltd., Meera Tower, AH-53, Mahaveer Nagar, Main Road, Barmer, Rajasthan - 344001
153157000615	Lakhan Fatavani	
153157000598	Sohan Lal	
153162002915	Jagdish Kumar	
Branch Name: Barmer-Gandhi Chowk		ICICI Bank Ltd., Gandhi Chowk,Barmer - 344001
681257015313	Vijay Mathrani	
681257015380	Vijay Mathrani	
681257015541	Jetha Ram	
Branch Name: Bedla		ICICI Bank Ltd., At Post Bedla Girwa Tehsil - 313016
690157015180	Vishal Kumar Bhatia	
Branch Name: Bedwa		ICICI Bank Ltd., Bedwa,P.O.Partapur,Teh.Garhi - 327024
690262603700	Sunil Panchal	
Branch Name: Bhinmal		
354957000433	Budha Ram	ICICI Bank Ltd., Chamunda Complex, Krishimandi Road, Bhinmal, Dist-Jalor, Rajasthan-343029
Branch Name: Bhiwadi-Tapukara		ICICI Bank Ltd., Opp. Gurudwara, Alwar Bypass Road, Tapukara, Bhiwadi, Dist: Alwar, Rajasthan - 301707
174405000933	Manisha Kumari	
Branch Name: Chhani		ICICI Bank Ltd., At PostChhani,Kherwara Teh - 313804
690662603465	Shanti Tejot	
Branch Name: Dhundhara		ICICI Bank Ltd., Near Badera Gate Main Road, Village Dhundhara, Tehsil Luni, Dist: Jodhpur, Rajasthan - 342801
681957015153	Shiv Lal	
681957015158	Shiv Lal	
Branch Name: Gangapur City		ICICI Bank Ltd., College Road, Gangapur City , Sawai Madhopur Dist., Rajasthan - 322201
686157015148	Banti Kumar Sain	
Branch Name: Jaisalmer		ICICI Bank Ltd., Shiv Marg, Nr Honda Showroom, Talariya Pada, Jaisalmer Rajasthan - 345001
079857000699	Jograj Singh	
079857000423	Narayan Dev Shastri	
Branch Name: Jaisalmer-Kelapara		ICICI Bank Ltd., H.No.3852,Kelapara,Jaisalmer - 345001
682157015231	Praveen Vyas	
Branch Name: Jodhpur		ICICI Bank Ltd., Plot No. 10,11, Refugee ColonySindhi Colony, Near Jaljog Circle, Jodhpur - 342003
016757000428	Rajat Mathur	
016757000381	Usha Kothari	
Branch Name: Jodhpur - Dps Circle		ICICI Bank Ltd., Plot No.167, Village Pal, Barmer Road, DPS Circle, Jodhpur - 342001, Rajasthan
460957000163	Dhanraj Sou	
Branch Name: Jodhpur - Paota C Road		
682857015819	Santosh Bhadu	ICICI Bank Ltd., Plot No. 15/5, Veer Durga Das Colony, Paota C Road, Jodhpur. - 342006
682805607035	Nisha Maheshwari	
682857015528	Samreen Belim	
Branch Name: Jodhpur Avm		ICICI Bank Ltd., Adarsh Vidya Mandir, Kamla Nehru Nagar, Jodhpur - 342003
682557015118	Pukhraj Singh	
Branch Name: Jodhpur-Mandoremandi		ICICI Bank Ltd., Plot No. 28, Khetanadi, Mandore Mandi, Dist. Jodhpur, Rajasthan - 342007
051057000651	Heerendra Jatol	
Branch Name: Jodhpur-Saran Nagar		ICICI Bank Ltd., Plot No. 2, Ramjan Ji Ka Hattha, Nandri Banar Road, Jodhpur, Rajasthan - 342027
594357000263	Chakravarti Singh	
Branch Name: Jodhpur-Saraswatinagar		ICICI Bank Ltd., Shop No 149,150,151, District Shopping Center, Saraswati Nagar, Basni, Jodhpur, Rajasthan - 342005
080057000435	Man Singh	
080057000418	Dinesh Dinesh	
080057000437	Nupoor Rathore	
080057000282	Sarita Choudhary	
080057000323	Sarita Choudhary	
Branch Name: Kachhola		ICICI Bank Ltd., Ostwal Trade Plaza Building, Near HP Petrol Pump, Jahajpur Bypass Road, Kachhola, D

दिसंबर में आईपीओ मार्केट में कंपनियों की 20,000 से 25,000 करोड़ रुपए जुटाने की तैयारी

महानगर टाइम्स संवाददाता

मुंबई। शेयर बाजार में निवेश करने वालों के लिए दिसंबर का महीना काफी मौके लेकर आने वाला है। भारतीय प्राइमरी मार्केट में कई बड़ी कंपनियां आईपीओ लाने की तैयारी कर रही हैं। इनमें बीयर बनाने वाली कंपनी काल्सबर्ग, फिटनेस कंपनी कल्ट.फिट, सोलर एनर्जी सेक्टर की अवादा इलेक्ट्रो और फार्मा कंपनी एनक्यूब एथिकल्स जैसे बड़े नाम शामिल हैं। दिसंबर 2026 में आईपीओ के जरिए कंपनियां करीब 20,000 से 25,000 करोड़ रुपए जुटा सकती हैं। अगर ऐसा होता है तो यह साल के सबसे व्यस्त आईपीओ सीजन में से एक हो सकता है।

खास बात यह है कि इस बार अलग-अलग सेक्टर की कंपनियां बाजार में उतरने की तैयारी कर रही हैं। इनमें फिटनेस, फूड सर्विस, हेल्थकेयर, बेबी प्रोडक्ट्स, एनर्जी



और पर्यावरण से जुड़ी कंपनियां शामिल हैं।

इन आईपीओ पर भी रहेगी निवेशकों की नजर : बड़े आईपीओ के अलावा स्वरा बेबी प्रोडक्ट्स, प्रमोटर डिजीटलट टेक्नोलॉजी और पुष्प ब्रांड (इंडिया) जैसी कंपनियां भी बाजार में दस्तक दे सकती हैं। वहीं, भारत पेईटी, नोबल हाईजीन, नियोलाईट, होटेल पोलो और फूड लिंक एफएंडबी होल्डिंग्स के आईपीओ पर भी निवेशकों की नजर रहेगी।

काल्सबर्ग और कल्ट.फिट के आईपीओ है खास : दिसंबर के आईपीओ कैलेंडर में कुछ बड़े इश्यू शामिल हो सकते हैं। एक रिपोर्ट के अनुसार, काल्सबर्ग का आईपीओ करीब 5,000 से 6,000 करोड़ रुपए का हो सकता है। वहीं, फिटनेस और जिम कारोबार से जुड़ी कल्ट फिट करीब 3,500 से 4,000 करोड़ रुपए का आईपीओ ला सकती है। इसके अलावा प्रिज्म की पेरेंट कंपनी का आईपीओ करीब 3,350 करोड़ रुपए का रहने का अनुमान है। फार्मा सेक्टर की एनक्यूब एथिकल्स भी लगभग 3,000 करोड़ रुपए जुटाने के लिए बाजार में उतर सकती है। पर्यावरण और जल प्रबंधन से जुड़े कारोबार वाली विश्वराज एनवायर्नमेंट का आईपीओ करीब 2,250 करोड़ रुपए का हो सकता है।

दिसंबर के आईपीओ सीजन से पहले फूड लिंक एफएंबी होल्डिंग्स लिमिटेड का आईपीओ नवंबर में ही खुलने जा रहा है। कंपनी का पब्लिक इश्यू 26 नवंबर 2026 को सब्सक्रिप्शन के लिए खुलेगा और 30 नवंबर को बंद होगा। यह बुक बिल्ट इश्यू होगा। इसके तहत कंपनी 192 करोड़ रुपये के नए शेयर जारी करेगी। इसके अलावा ऑफर फॉर सेल के जरिए 88.35 लाख शेयर बेचे जाएंगे। फिलहाल कंपनी ने आईपीओ का प्राइस बैंड घोषित नहीं किया है।

एफटीएः भारत-ईयू के बीच 16 दिसंबर को व्यापार समझौते पर लग सकती है मुहर

महानगर टाइम्स संवाददाता

नई दिल्ली। भारत और यूरोपीय संघ (ईयू) के बीच दो दशक से अधिक समय से चल रही मुक्त व्यापार समझौते (एफटीए) की बातचीत अब नतीजे तक पहुंचती दिखाई दे रही है। दोनों पक्ष 16 दिसंबर को इस समझौते पर हस्ताक्षर कर सकते हैं। इससे भारतीय कारोबारियों और निर्यातकों को यूरोप के 27 देशों के बाजार में सामान बेचने का बड़ा अवसर मिलेगा। समझौते के तहत भारत से होने वाले करीब 93 फीसदी निर्यात को शुल्क मुक्त पहुंच मिलने की संभावना है। वहीं, यूरोप से आने वाली लग्जरी कारें और शराब भी भारत में सस्ती हो सकती हैं। इसे दोनों पक्षों के बीच व्यापारिक संबंधों को नई दिशा देने वाला समझौता माना जा रहा है।

भारत और यूरोपीय संघ के बीच इस मुक्त व्यापार समझौते पर 16 दिसंबर को हस्ताक्षर होने की संभावना है। एक अधिकारी के मुताबिक, प्रधानमंत्री नरेंद्र मोदी दिसंबर में ब्रसेल्स की यात्रा कर सकते हैं। इसी दौरान समझौते पर मुहर लगाई जा सकती है। भारत में यूरोपीय संघ के राजदूत जीन-एरिक पाके ने भी हाल ही में कहा था कि प्रधानमंत्री मोदी की ब्रसेल्स यात्रा के दौरान इस समझौते पर हस्ताक्षर किए जाएंगे। उनके मुताबिक, समझौता



समझौते से भारतीय कारोबारियों और निर्यातकों को फायदा

इस समझौते को दोनों पक्षों के बीच अब तक का सबसे बड़ा व्यापारिक समझौता बताया जा रहा है। इसके तहत भारत से यूरोपीय संघ को भेजे जाने वाले 93 फीसदी सामान को शुल्क मुक्त बाजार पहुंच मिलने की संभावना है। इसका मतलब है कि भारतीय निर्यातकों को यूरोप के बाजार में अपना सामान बेचने के लिए कई उत्पादों पर आयात शुल्क नहीं देना होगा। इससे भारतीय उत्पादों की कीमतें प्रतिस्पर्धी हो सकती हैं और यूरोप में उनकी मांग बढ़ने का अवसर मिलेगा। इस समझौते से भारत के निर्यात कारोबार को बढ़ावा मिलने की उम्मीद है। वहीं, यूरोपीय संघ से भारत आने वाली लग्जरी कारों और वाइन की कीमतें कम हो सकती हैं। यानी भारतीय उपभोक्ताओं को यूरोप के कुछ महंगे उत्पाद पहले के मुकाबले कम कीमत पर मिल सकते हैं। हालांकि, अलग-अलग उत्पादों पर लागू होने वाली शुल्क दरों का विवरण अंतिम समझौते की सूची में तय होगा।

अगले साल से लागू हो सकता है। दोनों पक्षों ने इस साल 27 जनवरी को बातचीत पूरी कर ली थी।

अब समझौते को अंतिम रूप देने की प्रक्रिया चल रही है। यूरोपीय आयोग ने समझौते पर हस्ताक्षर और इसे अंतिम मंजूरी देने के लिए यूरोपीय संघ की परिषद को प्रस्ताव भेज दिया है। इसके साथ समझौते का अंतिम कानूनी मसौदा और शुल्क से जुड़ी सूची भी भेजी गई है।

दोनों पक्षों के बीच बनने वाला बाजार कितना बड़ा होगा : भारत और यूरोपीय संघ के बीच यह समझौता करीब दो अरब लोगों के बाजार के लिए रास्ता खोलेगा। इसमें दुनिया की चौथी सबसे बड़ी अर्थव्यवस्था भारत और दुनिया के दूसरे सबसे बड़े आर्थिक समूह यूरोपीय संघ के 27 देश शामिल हैं। दोनों की संयुक्त आर्थिक ताकत वैश्विक व्यापार में भी बड़ी भूमिका रखती है। भारत और यूरोपीय संघ मिलकर दुनिया के कुल सकल घरेलू उत्पाद (जीडीपी) में करीब 25 फीसदी हिस्सेदारी रखते हैं। इसके अलावा, अंतरराष्ट्रीय व्यापार में इनका हिस्सा लगभग एक-तिहाई है। दोनों के बीच करीब 11 लाख करोड़ डॉलर का व्यापार होता है, जबकि वैश्विक व्यापार का कुल आकार करीब 33 लाख करोड़ डॉलर है। ऐसे में इस समझौते से दोनों पक्षों के कारोबारियों को बड़े बाजार तक पहुंच बनाने का अवसर मिल सकता है।

भारत और यूरोपीय संघ के व्यापारिक रिश्ते कितने महत्वपूर्ण हैं : यूरोपीय संघ अलग-अलग देशों के समूह के रूप में भारत का सबसे बड़ा वस्तु व्यापारिक साझेदार है। इसका मतलब है कि भारत और यूरोप के बीच सामानों का आयात-निर्यात काफी बड़े स्तर पर होता है।

दूसरी ओर, यूरोपीय संघ के लिए भारत वैश्विक स्तर पर वस्तुओं के कारोबार में नौवां सबसे बड़ा व्यापारिक साझेदार है। सेवाओं के क्षेत्र में भारत की स्थिति और मजबूत है। इस क्षेत्र में भारत यूरोपीय संघ का छठा सबसे बड़ा व्यापारिक साझेदार है। मुक्त व्यापार समझौता लागू होने के बाद वस्तुओं और सेवाओं के कारोबार को और विस्तार मिलने की उम्मीद है। इससे दोनों पक्षों के बीच निवेश और व्यापार के नए अवसर भी बन सकते हैं।

सोने के आयात में 40 प्रतिशत की गिरावट, अप्रेल-अक्टूबर में 16.46 अरब डॉलर का कम हुआ आयात बिल

पीएम मोदी की सोना ना खरीदने की अपील का प्रभाव अब देश के आर्थिक आंकड़ों में भी दिखाई देने लगा : अग्रवाला

महानगर टाइम्स संवाददाता



नई दिल्ली। प्रधानमंत्री की एक अपील को जनभागीदारी के राष्ट्रीय अभियान में बदलना उनके नेतृत्व और देशवासियों के विश्वास का प्रमाण है, यह कहते हुए कॉन्फेडरेशन ऑफ ऑल इंडिया ट्रेडर्स (कैट) के राष्ट्रीय कार्यकारिणी अध्यक्ष सुभाष अग्रवाला ने कहा कि कुछ महीने पूर्व प्रधानमंत्री नरेन्द्र मोदी की देशवासियों से एक वर्ष तक आवश्यकता न होने पर सोना ना खरीदने की अपील का सकारात्मक प्रभाव अब देश के आर्थिक आंकड़ों में भी दिखाई देने लगा है। वाणिज्य मंत्रालय के आंकड़ों के अनुसार, अप्रेल से अक्टूबर 2026 के दौरान भारत का सोने का आयात 24.78 अरब अमेरिकी डॉलर रहा, जबकि पिछले वर्ष इसी अवधि में यह 41.24 अरब अमेरिकी डॉलर था।

प्रधानमंत्री ने लखनऊ में आयोजित एक कार्यक्रम में इस बात का उल्लेख करते हुए कहा कि जब उन्होंने देशवासियों से कम सोना खरीदने का आग्रह किया तो लोगों ने उनकी बात मानी। ऑल इंडिया ज्वेलर्स एंड गोल्डस्मिथ फेडरेशन (एआईजेजीएफ) के राष्ट्रीय अध्यक्ष पंकज अरोड़ा एवं खंडेलवाल ने संयुक्त रूप से आंकड़ों का हवाला देते हुए कहा कि इस प्रकार सोने के आयात के मूल्य में लगभग 39.9 प्रतिशत की गिरावट दर्ज हुई है। दोनों अवधियों के बीच आयात बिल में 16.46 अरब अमेरिकी डॉलर की कमी आई है। अक्टूबर 2026 में सोने का आयात घटकर 5.51 अरब अमेरिकी डॉलर रहा, जबकि अक्टूबर 2025 में यह 14.72 अरब अमेरिकी डॉलर था। यानी अक्टूबर में सालाना आधार पर लगभग 62.6 प्रतिशत की गिरावट दर्ज की गई।वित्त वर्ष 2025-26 में भारत ने लगभग 71.98 अरब अमेरिकी डॉलर का सोना आयात किया था, जबकि वित्त वर्ष 2024-25 में यह आंकड़ा 58.01 अरब अमेरिकी डॉलर था। खंडेलवाल ने कहा कि एक अनुमान के अनुसार वर्तमान वित्त वर्ष 2026-27 में सोने का कुल आयात घटकर लगभग 35 से 40 अरब अमेरिकी डॉलर रह सकता है, जो पिछले वित्त वर्ष के लगभग 72 अरब डॉलर के मुकाबले एक बड़ी कमी होगी। एआईजेजीएफ के राष्ट्रीय अध्यक्ष पंकज अरोड़ा ने कहा कि भारत में सोना केवल आभूषण या निवेश का माध्यम नहीं है, बल्कि हमारी सांस्कृतिक परम्पराओं, विवाह समारोहों, पारिवारिक बचत और सामाजिक जीवन का अभिन्न हिस्सा है। इसके बावजूद देशवासियों ने यह समझा कि सोने का बड़ा हिस्सा आयात करना पड़ता है और इसके लिए बहुमूल्य विदेशी मुद्रा खर्च होती है। ऐसे समय में जब देश को विदेशी मुद्रा भंडार और व्यापार घाटे के प्रबंधन की आवश्यकता है, प्रधानमंत्री की अपील के अनुरूप खरीदारी में संयम दिखाना राष्ट्रहित में एक महत्वपूर्ण योगदान है। सुभाष अग्रवाला ने कहा कि जिस प्रकार पूर्व प्रधानमंत्री लाल बहादुर शास्त्री के एक आह्वान पर देशवासियों ने एक समय भोजन छोड़कर देश का साथ दिया था, उसी भावना का परिचय आज देशवासियों ने प्रधानमंत्री मोदी के आग्रह पर दिया है। अग्रवाला ने कहा कि प्रधानमंत्री मोदी का समय समय पर आह्वान नागरिकों में राष्ट्र प्रथम की भावना, आत्मनिर्भरता और जिम्मेदार उपभोग की संस्कृति भी विकसित कर रहा है।

स्वास्थ्य

हर समय बाहरी दुनिया में उलझा रहता है मन, योग का यह अभ्यास दिलाएगा सुकून

हमारी पांचों इंद्रियां हर समय हमें बाहरी दुनिया से जोड़े रखती हैं। आंखों से हम देखते हैं, कानों से सुनते हैं, नाक से सूंघते हैं, जीभ से स्वाद लेते हैं और त्वचा से स्पर्श का अनुभव करते हैं। दिनभर इन इंद्रियों के जरिए हमारे मन तक तरह-तरह की जानकारियां पहुंचती रहती हैं। कई बार यही अनुभव हमारे मन में तनाव, बेचैनी और चिंता की वजह भी बन जाते हैं। ऐसे में मन को शांत रखने और खुद पर नियंत्रण पाने के लिए योग में एक महत्वपूर्ण अभ्यास बताया गया है, जिसे प्रत्याहार कहते हैं। यह योग का ऐसा अंग है, जो हमें बाहरी दुनिया से ध्यान हटाकर अपने भीतर झांकना सिखाता है। दरअसल, प्रत्याहार का अर्थ है अपनी इंद्रियों को बाहरी विषयों से हटाकर भीतर की ओर मोड़ना। आमतौर पर हमारा ध्यान आसपास होने वाली गतिविधियों में लगा रहता है। मोबाइल की आवाज, सोशल मीडिया पर आने वाले नोटिफिकेशन, लोगों की बातें और आसपास का शोर हमारा ध्यान बार-बार भटकाते हैं। कई बार हम चाहकर भी इन चीजों से अपना ध्यान नहीं हटा पाते। प्रत्याहार का अभ्यास इसी आदत को बदलने में मदद



करता है। इसके जरिए व्यक्ति धीरे-धीरे अपनी इंद्रियों पर नियंत्रण करना सीखता है और बाहरी चीजों के बजाय अपने मन और विचारों पर ध्यान केंद्रित करता है। प्रत्याहार का सबसे बड़ा फायदा यह है कि इससे मन को शांत रखने में मदद मिल सकती है। जब व्यक्ति हर छोटी-बड़ी आवाज, दृश्य या अनुभव पर तुरंत प्रतिक्रिया देना बंद करता है, तो मानसिक बेचैनी कम करने में सहायता मिलती है। इससे तनाव को बेहतर तरीके से संभालने और एकाग्रता बढ़ाने में भी मदद मिल सकती है। खासकर आज के समय में, जब लोग मोबाइल, इंटरनेट और लगातार मिलने वाली सूचनाओं के बीच घिरे रहते हैं, तब कुछ समय अपने भीतर ध्यान लगाना काफी उपयोगी हो सकता है। इसका अभ्यास करने के लिए सबसे पहले किसी शांत जगह पर बैठ जाएं। अपनी आंखें बंद करें और कुछ देर तक स्वाभाविक रूप से सांस लेने और छोड़ने पर ध्यान दें। आसपास की आवाजों को सुनें, लेकिन उन पर प्रतिक्रिया देने के बजाय धीरे-धीरे अपना ध्यान सांसों और अपने भीतर की अनुभूतियों पर केंद्रित करें। शुरुआत में मन भटक सकता है, लेकिन नियमित अभ्यास से धीरे-धीरे ध्यान को भीतर की ओर लाना आसान हो सकता है। इस दौरान खुद पर किसी तरह का दबाव न डालें और सहज बने रहें।

वज्रासन : रोज 10 मिनट बैठने से मिलेगा फायदा, पाचन से लेकर मानसिक शांति तक बेहद कारगर

आजकल की भागदौड़ भरी जिंदगी और अनियमित खानपान लोगों के स्वास्थ्य को प्रभावित कर रहा है। वज्रासन इन समस्याओं से निजात पाने का एक स्वाभाविक और सहज उपाय है, जिसके अभ्यास से न केवल पाचन तंत्र को सहारा मिलता है बल्कि रीढ़ की हड्डी को भी आराम मिलता है। वज्रासन एक ऐसा योगासन है, जो सरल और प्रभावी माना जाता है। इसकी खास बात ये है कि इसे करने के लिए किसी विशेष जगह या ज्यादा समय की जरूरत नहीं होती। 'वज्र' शब्द दृढ़ता और ऊर्जा का प्रतीक है और यह आसन शरीर में स्थिरता, संतुलन तथा पाचन तंत्र को मजबूत बनाने में सहायक माना जाता है। इसकी सबसे खास बात यह है कि इसे भोजन के तुरंत बाद भी किया जा सकता है जिससे यह अन्य कई आसनों से अलग पहचान रखता है। केंद्र सरकार के आयुष मंत्रालय ने इसे एक सरल और प्रभावी योगासन बताया है। वज्रासन पाचन तंत्र को मजबूत करता है, जांघों और पिंडलियों को मजबूत करता है और मानसिक शांति दिलाता है। यह एकमात्र ऐसा योगासन है, जिसे भोजन के तुरंत बाद किया जा सकता है, जो पेट की समस्याओं जैसे कब्ज और एसिडिटी को दूर करता है। हठयोग और पारंपरिक योग अभ्यास में वज्रासन को स्थिरता और एकाग्रता बढ़ाने वाले प्रमुख आसनों में गिना जाता है। घुटनों और पिंडलियों के सहारे सीधी मुद्रा में बैठकर किया जाने वाला यह आसन तन और मन को शांत रखने की सरल प्रक्रिया प्रस्तुत करता है। कम स्थान और बिना किसी अतिरिक्त उपकरण के होने वाला यह अभ्यास शुरुआती साधकों के लिए भी उतना ही सुलभ है जितना नियमित अभ्यासकर्ताओं के लिए।



वज्रासन सिर्फ शरीर के लिए नहीं बल्कि मन के लिए भी बहुत फायदेमंद माना जाता है।

नया प्रपत्र— 'जी'
अभिरूचि की अभिव्यक्ति हेतु आमंत्रण

प्रयाग पॉलीटैक प्राइवेट लिमिटेड भिवाड़ी में प्लास्टिक मास्टरबैच के विनिर्माण और निर्यात में कार्यरत है

(भारतीय दिवाला और शोधन अक्षमता बोर्ड के विनियमन 36ए के उप—विनियमन (1) के तहत (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016)

प्रासंगिक विवरण

1.	कॉर्पोरेट देनदार का नाम साथ में पैन/सीआईएन/एलएलपी नं.	प्रयाग पॉलीटैक प्राइवेट लिमिटेड पैन:AAACP1009R | सीआईएन:U28994RJ1982PTC012328
2.	पंजीकृत कार्यालय का पता	सी—587, फेस —1, औद्योगिक क्षेत्र, भिवाड़ी, अलवर, राजस्थान — 301019
3.	वेबसाइट का यूआरएल	https://www.prayagmb.com/
4.	उस स्थान का विवरण जहां अधिकांश अचल संपत्तियां स्थित हैं	सी—587, फेस —1, औद्योगिक क्षेत्र, भिवाड़ी, अलवर, राजस्थान — 301019
5.	मुख्य उत्पादों / सेवाओं की स्थापित क्षमता	4,000 मीट्रिक टन (लगभग) प्रति माह
6.	मुख्य उत्पादों की मात्रा और मूल्य / पिछले वित्तीय वर्ष में बेची गई सेवाएं	मात्रा—1500—2000 मीट्रिक (अनुमानित) मूल्य—1819.10 लाख
7.	कर्मचारियों / कामगार की संख्या	78 (वर्तमान में 13)
8.	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूची के साथ), लेनदारों की सूची, प्रक्रिया की बाद की घटनाओं के लिए प्रासंगिक तिथियां सहित अधिक विवरण यहां उपलब्ध हैं	अंतिम उपलब्ध लेखापरीक्षित वित्तीय विवरण वित्त वर्ष 2025—26 के लिए हैं । विवरण समाधान प्रोफेशनल से ईमेल prayagpolytech.cirp@gmail.com भेजकर प्राप्त किया जा सकता है
9.	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है	पात्रता मानदंड का उल्लेख विस्तृत 'अभिरुचि की अभिव्यक्ति के लिए निमंत्रण' में किया गया है और इसे ईमेल prayagpolytech.cirp@gmail.com भेजकर समाधान प्रोफेशनल से प्राप्त किया जा सकता है ।
10.	अभिरुचि की अभिव्यक्ति की प्राप्ति हेतु अंतिम तिथि	08.12.2026, मंगलवार
11.	संभावित समाधान आवेदकों की अंतरिम सूची जारी करने की तिथि	18.12.2026, शुक्रवार
12.	अंतरिम सूची के बारे में आपत्तियां प्रस्तुत करने हेतु अंतिम तिथि	23.12.2026, बुधवार
13.	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	02.01.2027, शनिवार
14.	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजना के लिए अनुरोध जारी करने की तिथि	05.01.2027, मंगलवार
15.	समाधान योजनाएं जमा करने की अंतिम तिथि	04.02.2027, गुरुवार
16.	ईओआई जमा करने के लिए संसाधित ईमेल आईडी	prayagpolytech.cirp@gmail.com
17.	एमएसएमई के रूप में कॉर्पोरेट देनदार की पंजीकरण स्थिति का विवरण	UDYAM –RJ-02-0009493

हस्ता / –
ऋषभ चंद लोढ़ा
पंजीकरण सं.:IBBI/IPA-001/IP-P01075/2017-2018/11766| एएफए वैध: 31.12.2026
तिथि: 23.11.2026
स्थान: भीलवाड़ा
पता: ई—5, बसंत विहार, भीलवाड़ा, राजस्थान—311001
प्रयाग पॉलीटैक प्राइवेट लिमिटेड के लिए

पिंच मयूरासनः कंधे-गर्दन के दर्द और तनाव से पाना है छुटकारा, तो रोज करें ये आसन

आजकल की भागदौड़ भरी जिंदगी में लोग कंधे, गर्दन और पीठ के दर्द, तनाव और कमजोर कोर से परेशान हैं। ऐसे में 'पिंच मयूरासन' ऐसे आसनों में से एक है, जो इन सभी पर काम करता है। यह शरीर का संतुलन, फोकस और मानसिक स्थिरता बढ़ाता है। संस्कृत में 'पिंच' का अर्थ पंख और 'मयूर' का अर्थ मोर होता है। इस मुद्रा में शरीर की आकृति पंख फैलाए हुए मोर के समान दिखाई देती है। 'पिंच मयूरासन' को फोरआर्म के नाम से भी जाना जाता है। इसमें शरीर को कोहनियों के बल पर उल्टा खड़ा किया जाता है, जो देखने में थोड़ा मुश्किल लगता है। मोर जब अपने पंख फैलाता है, तो उसका रूप जितना सुंदर लगता है, ये आसन भी शरीर को वैसा ही संतुलन और सुंदरता देता है। यही वजह है कि इसे मोर के नाम पर रखा गया है।

केंद्र सरकार के आयुष मंत्रालय ने पिंच मयूरासन को संतुलन और व्युत्क्रम आसन के रूप में मान्यता दी है। इसके अनुसार, पिंच मयूरासन करने के दौरान



शरीर का पूरा भार कोहनियों और बांहों पर होता है। यह आसन कंधों, पीठ और पैरों की हड्डियों पर असर करता है। इस आसन को करते समय जब कूल्हों को ऊपर उठाया जाता है, तो शरीर की मांसपेशियों में ब्लड सर्कुलेशन बढ़ता है और पोषक तत्व तेजी से हड्डियों तक पहुंचते हैं। यह आसन शरीर को ऊर्जावान बनाता है और कमर के निचले हिस्से की मजबूती बढ़ाता है।

पिंच मयूरासन सिर्फ ताकत और बैलेंस का आसन नहीं है बल्कि ये आपके दिमाग और नर्वस सिस्टम पर भी गहरा असर डालता है। दरअसल, जब हम इस आसन में सिर नीचे और पैर ऊपर करते हैं, तो शरीर की पूरी दिशा बदल जाती है। इससे दिमाग को एक नया अनुभव मिलता है। दिमाग उस वक्त सिर्फ एक ही काम पर फोकस करता है - संतुलन बनाए रखना। इससे बेकार के विचार, चिंता और ओवरथिंकिंग अपने आप रुक जाती है।

शुरुआती अभ्यासकर्ताओं को यह आसन दीवार के सहारे या किसी योग्य योग प्रशिक्षक की देखरेख में करना चाहिए। माइग्रेन, तीव्र सिरदर्द या आंखों से संबंधित गंभीर रोग (जैसे ग्लूकोमा) होने पर इस उल्टे आसन से बचें। महिलाओं को गर्भावस्था के दौरान और मासिक धर्म के समय इसका अभ्यास नहीं करना चाहिए।

बच्चे को दस्त होने पर न रोकें स्तनपान, डिहाइड्रेशन से बचाने के लिए करें ये उपाय

बच्चों की सेहत को लेकर माता-पिता हमेशा चिंतित रहते हैं। खासकर जब छोटे बच्चे को दस्त (डायरिया) होने लगते हैं तो परिवार के लोग तुरंत उसे रोकने के उपाय तलाशने लगते हैं। बार-बार पतला मल आने से बच्चा कमजोर हो सकता है और उसके शरीर में पानी की कमी यानी डिहाइड्रेशन का खतरा बढ़ जाता है। छोटे बच्चों में यह स्थिति गंभीर भी हो सकती है। ऐसे में सबसे जरूरी है कि बच्चे के शरीर में पानी और पोषक तत्वों की कमी न होने दी जाए। इसी को लेकर आयुष मंत्रालय ने सोशल मीडिया प्लेटफॉर्म एक्स पर जरूरी जानकारी साझा की है। आयुष मंत्रालय के मुताबिक, बच्चे के बीमार होने पर भी उसके पोषण का ध्यान रखना बेहद जरूरी है। अगर बच्चा मां का दूध पीता है तो दस्त होने के दौरान भी स्तनपान बंद नहीं करना चाहिए। मां का दूध बच्चे को पोषण देने के साथ-साथ उसके शरीर को जरूरी तरल पदार्थ भी उपलब्ध कराता है, इसलिए बच्चे को थोड़ी-थोड़ी देर में स्तनपान कराते रहें। इसके अलावा बच्चे को उसकी उम्र के अनुसार हल्का और पौष्टिक भोजन देते रहना चाहिए। दस्त के दौरान शरीर से पानी बाहर निकल जाते हैं। इससे डिहाइड्रेशन हो सकता है, इसलिए बच्चे को ओआरएस का घोल देना फायदेमंद होता है। इसे सही मात्रा में साफ पानी में मिलाकर दें। इसके अलावा उम्र के अनुसार पर्याप्त तरल पदार्थ और भोजन देते रहें। अगर बच्चे को बार-बार दस्त हो रहे हैं, पेशाब कम आ रहा है, मुंह सूख रहा है, आंखें धंसी हुई दिख रही हैं या बच्चा असामान्य रूप से सुस्त है तो तुरंत डॉक्टर से संपर्क करें। दस्त में खून आने पर भी बिना देरी किए चिकित्सकीय मदद लेना जरूरी है। आयुर्वेद में दस्त के लिए अनार के छिलके, बेल, जीरा और सोंठ जैसी चीजों का पारंपरिक रूप से इस्तेमाल बताया गया है। हालांकि, छोटे बच्चों और शिशुओं को ऐसे नुस्खे डॉक्टर की सलाह के बिना नहीं देने चाहिए। खासकर शहद एक साल से कम उम्र के बच्चों को नहीं देना चाहिए।



SBI

STRESSED ASSETS RECOVERY BRANCH-II State Bank House, (BRANCH CODE 51521)
3rd & 4th Floor, 18/4 Arya Samaj Road, Karol Bagh, New Delhi-110005
Tel.011-28752163 Fax. 28755674 E-mail: sbi.51521@sbi.co.in

M/S SHREE KHATUSYAM DECORATION AND TRADING COMPANY, KHASRA No.938 M JEWAR ROAD TAINA GAUSPUR KHURJA DISTT-BULANDSHAHR 203131	**SMT MOHAR SHREE W/o SHRI OM PAL SINGH** GAUSPUR TAINA KHURJA DITT BULANDSHAR-203131	**SHRI DANVEER SINGH S/o SHRI OM PAL SINGH (PROP)** GAUSPUR TAINA KHURJA DITT BULANDSHAR-203131

POSSESSION NOTICE [Under Rule 8(1) of Security Interest (Enforcement) Rules, 2002]

Whereas, The undersigned being the authorized officer of the **State Bank of India, Khurja Junction Branch, Khurja, New Shivpuri Junction Road Branch — 203131 (UP)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice dated **10/07/2026** Calling upon the Borrowers **M/s Shree Khatu Shyam Decoration and Trading Co.,** and Guarantors **Smt. Mohar Sri** to repay the amount mentioned in the notice being Rs. 61,68,323.00/- (Rupees Sixty One Lakh Sixty Eight Thousand Three Hundred and Twenty Three Rupees Only) as on **10.07.2026** within 60 days from the date of receipt of the said notice with future interest and incidental charges w.e.f. **11.07.2026.**

The borrower having failed to repay the amount, notice is hereby given to the borrower/ Guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 and 9 of the said rule on this **18th Day of November of the year 2026.**

The borrower/ Guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, for an amount **Rs. 61,68,323.00/- (Rupees Sixty One Lakh Sixty Eight Thousand Three Hundred and Twenty Three Rupees Only)** as on **10.07.2026** rest and incidental expenses incurred by bank w.e.f. **11.07.2026.**

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Description of the Movable/Immovable Property

Immovable Property bearing Number GATA No 938M Village Gauspur Taina Khurja Distt Bulandshahr UP 203131, Property in the name of Smt. Mohar Shree, Area 0.2530 Hect. Registered at Bahi No.-1, Registration No.-15218, Registered on 25.11.2021 at Sub- Registrar, Khurja, Bulandshar. **Bounded By:** On the North by : Khet of Nitrapal, On the South by : Link Road, On the East by : Khet of Ramveer Singh , On the West by : Khet of Mohar Shri.

DATE: 18.11.2026, PLACE: NEW DELHI **Authorised Officer, State Bank of India**

FORM NO. INC-19

Notice

[Pursuant to rule 22 of the Companies (Incorporation) Rules, 2014]

1. Notice is hereby given that in pursuance of sub-section (5) of section 8 of the Companies Act, 2013, an application has been made to the Registrar of Companies, Delhi for surrender of licence issue to **M/s. INVICTUS UDAYAN FOUNDATION,** a company for addition of word "Private Limited" to its name.
2. **The principal objects of the Company are as follows:**
   i. To act as consultant(s), advisor(s), contractor(s), sub-contractor(s) and to provide corporate & management consultancy and advisory services on contract, subcontract and other basis in the area of and in relation to engineering, manufacturing, construction, exploration, information & technology and/or any of the main objects of the company.
   ii. To promote, form, incorporate, manage, control, administer, assist, and provide strategic, technical, managerial, administrative, legal, marketing, advisory, and other support services to subsidiary, associate, group, or related companies and to exercise all rights and powers as shareholders or stakeholders in such entities.
   iii. To undertake, project management, execution and implementation services for commercial, industrial and infrastructure projects.
3. A copy of the draft memorandum and articles of the proposed company may be seen at **Flat No 39, 1st Floor Block C Greater Kailash 1, New Delhi-110048.**
4. Notice is hereby given that any person, firm, company, corporation or body corporate, objecting to this application may communicate such objection to the Registrar of Companies, Delhi, within thirty days from the date of publication of this notice, by a letter addressed to the **Registrar of Companies, Delhi at Registrar Of Companies, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi - 110019** a copy of which shall be forwarded to in the Applicant at **Flat No 39, 1st Floor Block C Greater Kailash 1, New Delhi-110048.**

Dated this 23rd day of November, 2026
Name(s) of Applicant
Sd/-
1. Deepak Uniyal
2. Ranjit Singh

पंजाब एण्ड सिंध बैंक Punjab & Sind Bank

(भारत सरकार का उपक्रम) (A Govt. of India Undertaking)
जहाँ सेवा ही जीवन — ध्येय है *Where service is a way of life*

REGIONAL OFFICE : 100 FEET ROAD, SHARDA VIHAR, DAYAL BAGH, AGRA, U.P. 282005 Branch – Guru Ka Tal Agra (A0793)E-mail: A0793@psb.co.in

POSSESSION NOTICE (For Immovable Property) [See rule 8(1)]

Whereas, the undersigned being the Authorized Officer of the **Punjab and Sind Bank** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice U/S 13(2) on the date mentioned below in the table and stated herein after calling upon to reapy the amount within 60 days from the date of receipt of the said notice. As the borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) / guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him /her under section 13(4) of the said Act read with No. 8 of the Said Rule Property described herein below in the table. The borrower(s) /guarantor(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the Charge for the amount given herein below together with future interest, costs and other expenses etc. thereon.

Name of Account Borrower(s)/ Guarantor(s)	Description of the Immovable Property	Amt O/S (as mentioned in the Notice u/s 13(2)	Date of Notice	Date of Possession
(BORROWER) SH. Avdesh Kumar S/o Sh. Subedar Singh R/o 48A, Govindpuri Kakretha Agra, Uttar Pradesh-282007 Also at: Babarpur Purani Abadi Sikandra Agra 282007 **(GUARANTOR)** 2) Sri. Ravi Shankar S/o Shri Mohan Singh R/o 82A, Govind Puri Kakretha Agra, Uttar Pradesh -282007	"ALL THAT PART AND PARCEL OF THE IMMOVEABLE MORTGAGED PROPERTY: - Immovable Property measuring 83.61 sq.mt house built on Plot no. 48A Khasra No. 204 GOVINDPURI MAUZA KAKRETHA AGRA. Details of Tittle Deed : Sale Deed dated 01.11.2017, BAHI NO 1, ZILD NO 10130, PAGE NO 117 TO 150, SERIAL NO 3426, SUB RAGISTRAR I AGRA. PROPERTY BOUNDED AS:- East: Rasta 9 Meter Wide West: Other Property. North: Plot No. 49. South: Part of Plot No. 48A.	**Rs.18,92,940.13/- (Eighteen Lakh Ninety Two Thousand Nine Hundred Forty Rupees and paisa Thirteen only) as on 08-02-2019 within 60 days from the date of receipt of the said notice with future cost, interest and expenses etc w.e.f. 09/02/2019 less recovery, if any. The Equitable Mortgage Property is owned by Sh. Avdhesh Kumar S/o Sh. Subedar Singh.**	08.02.2019	20.11.2026

Date: 20.11.2026 **Place : Agra** **Sd/- Authorised Officer (Punjab & Sind Bank)**

ARYAMAN FINANCIAL SERVICES LIMITED

CIN: : L74899DL1994PLC059009
Regd Office: 102, Ganga Chambers, 6A/1, W.E.A., Karol Bagh, New Delhi - 110 005.
Corporate Office: 60, Khatau Building, Gr. Floor, Alkesh Dinesh Modi Marg, Opp. P.J. Tower (BSE Bldg.), Fort, Mumbai - 400 001.
Tel.: 022- 6216 6999 | **Fax:** 022 – 2263 0434
Email: info@afsl.co.in | **Website:** www.afsl.co.in

NOTICE

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/MIRSD/DOS3/CIR/P/2018/139 dated 6th November 2018, SEBI Circular SEBI/HO/MIRSD/MIRSD-PoD/P/CIR/2025/97 dated 2nd July, 2025 and SEBI Circular HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026 dated 30th January, 2026, a request has been received by the Company from Name of Proposed Transferee Sushma Gupta residing at 106 A, Radhey Puri Extention II, Krishna Nagar H.O. East Delhi – 110051 to transfer the below mentioned securities held in the name of the security holder as detailed below, to his/her/their name. These securities were claimed to have been purchased by him / her /them and could not be transferred in his/her/their favour.

Folio No. Nos.	Name(s) of the Holder(s) and registered address	Security Type face value	No. of Securities	Distinctive No. From – To
AFL000924	Dhirubhai D Patel ---------- ----------	Equity Share Face Value Rs 10 /-	100	03237471 - 03237570

Any person who has a claim in respect of the abovementioned securities should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of Sushma Gupta (Names of the Proposed Transferee), without any further intimation.

Place: New Delhi **Sd/-**
Date : November 21, 2026 **Aryaman Financial Services Limited**

Form INC-26
PUBLIC NOTICE
BEFORE THE REGIONAL DIRECTOR (CENTRAL GOVERNMENT), 3RD FLOOR, CORPORATE BHAWAN, PLOT NO. 4-B, SECTOR 27, CHANDIGARH - 160019.

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(6)(a) of the Companies (Incorporation Rules), 2014
AND
In the matter of BG4 Real space Private Limited having its registered office at FL No. DGA06022, Digital, Emaar Business Park, Sect, DLF Qe, Gurgaon, Haryana-122002

Notice is hereby given to the General Public that the Company proposes to make an application to the Regional Director, 3rd Floor, Corporate Bhawan, Plot no. 4-B, Sector 27, Chandigarh-160019, under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at an Extra Ordinary General Meeting held on 21.11.2026 to enable the Company to change its Registered office from ""**State of Haryana" to "National Capital Territory of Delhi"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver or cause to be delivered or send by Registered Post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director, 3rd Floor, Corporate Bhawan, Plot no. 4-B, Sector 27, Chandigarh-160019 within the Fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office mentioned below:

BG4 Real Space Private Limited
Regd. Office: FL No. DGA06022, Digital, Emaar Business Park, Sect, DLF Qe, Gurgaon, Haryana-122002

Sd/-
Ashok Kumar
Director
DIN: 07060979
Address: H. No. 20, Road No. 18, 3rd Floor, East Punjabi Bagh, Delhi-110026

Date: 23/11/2026
Place-Gurugram

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

Form No. INC-26
[Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the Company from one state to another
Before the Central Government
Regional Director, Northern Region Directorate-I B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, ..CGO Complex, New Delhi -110003
In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of VIGIZARA HOSPITALITIES PRIVATE LIMITED.
CIN - U55209DL2018PTC331960 having its registered office at
FLAT NO-1, GANGA APARTMENT, ALAKHNANDA, NEW DELHI, ALAKNANDA, SOUTH DELHI -110019
...Petitioner

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra-ordinary General Meeting held on Wednesday, 14th day of October, 2026 to enable the Company to change its registered office from "NCT of Delhi" to the "State of Uttar Pradesh."

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA - 21 portal (www.mca.gov.in) by filing investor complaint form** or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/ her interest and grounds of opposition to the Regional Director, Northern Region, at B-2 Wing, 2nd Floor, Pt. Deendayal Antyodaya Bhawan, CGO Complex, New Delhi -110003 within fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:
VIGIZARA HOSPITALITIES PRIVATE LIMITED.
Regd. Office: FLAT NO-1, GANGA APARTMENT, ALAKHNANDA, NEW DELHI, ALAKNANDA, SOUTH DELHI, NEW DELHI, INDIA-110019.
For and on behalf of VIGIZARA HOSPITALITIES PRIVATE LIMITED

Sd/- **Sd/-**
RAVINDRA SRIVASTAVA **GIRISH BHOLA**
(Director) **Director)**
(DIN- 08104849) **(DIN- 08102733)**
DATE : 20.11.2026
PLACE : Delhi

Piramal Finance — PIRAMAL FINANCE LTD.

(Formerly Known as Piramal Capital and Housing Finance Ltd.) CIN: L65910MH1984PLC032639
Registered Office: Unit No.- 601, 6th Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kurla (west), Mumabai-400070 T +91 22 3802 4000
Branch office: 302/1,2,3,4,5,6, Jaipur Tower, 3rd Floor Opp.AIR, M. I. Road, Jaipur - 302001, Rajasthan.

POSSESSION NOTICE For Immovable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix- IV

Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Ltd.) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly Known as Piramal Capital and Housing Finance Ltd.) for an amount as mentioned herein under with interest thereon.

Sr. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1	Loan Account No.:- BLSA000556F7; Branch Name: - Dungarpur, Surya Devi Labana (Borrower), Naresh Kumar Nayak (Co-Borrower)	Residential Property Situated At Block-D, Khasra No.-1/7,3/5, Inside Main Road, Chak Dungarpur, Teh.-Dungarpur, Dist.-Dungarpur (Raj.)	Demand Notice Date/ Amt:- 22/07/2026 Rs. 20,41,016/- as on 22/07/2026	20.11.2026
2	Loan Account No.:- BLSA00084C74; Branch Name: - Pali, Hans Raj (Borrower), DURGA (Co-Borrower1), MISHRI LAL (Co-Borrower2)	PLOT NO 33, CHAK NO 1, KHASRA NO 260, BANSHI NAGAR, PALI, Rajasthan-306401 Measuring 1200 Sq. Fts.	Demand Notice Date/ Amt:- 17/08/2026 Rs. 37,09,859/- as on 17/08/2026	19.11.2026
3	Loan Account No.:- BLSA0006C9BB; Branch Name: - JAIPUR, SUMIT SANGWAN (Borrower), Monika (Co-Borrower)	Commercial Plot No. S-12, Area 50 Sq. Mtr., Industrial Area Sitapura, Jaipur, Rajasthan.	Demand Notice Date/ Amt:- 17/08/2026 Rs. 79,05,180/- as on 17/08/2026	18.11.2026
4	Loan Account No.:- BLSA0004C24E; Branch Name: - JAIPUR, Mr. VIVEK PUBLIC SCHOOL SAMITI (Borrower), Aditya Sharma (Co-Borrower1), Ashok Kumar Sharma (Co-Borrower2), Anju Sharma (Co-Borrower3), Siddharth Kumar (Co-Borrower4)	Residential Converted Land situated at Khasra No. 2252/1327 at Village Nareheda, Tehasil Kotputli, District Jaipur, Rajasthan, admeasuring 3000 square yards.	Demand Notice Date/ Amt:- 17/08/2026 Rs. 1,09,80,325/- as on 17/08/2026	18.11.2026

Place: Rajasthan **Date: 23.11.2026** **(Authorised Officer) PIRAMAL FINANCE LTD.**

PUBLIC NOTICE

[Under Section 102(1) of the Insolvency and Bankruptcy Code, 2016]
FOR THE ATTENTION OF THE CREDITORS OF Ms. KRISHNA BINDAL (PERSONAL GUARANTOR TO M/S JV STRIPS LIMITED)

RELEVANT PARTICULARS

1	Name of the Personal Guarantor	Ms KRISHNA BINDAL
2	Address of the Personal Guarantor	F-227, Antriksh Apartment Sector 14 Rohini New Delhi-110085.
3	Details of the order admitting the application	Order dated 18.11.2026 passed by the Hon'ble National Company Law Tribunal, New Delhi Bench-II, in IA 1339/ND/2024 in (IB) No. 762 of 2023 under Section 100 of the Insolvency and Bankruptcy Code, 2016.
4	Insolvency resolution process commencement date	18.11.2026
5	Resolution Professional	Mr. Kamal Agarwal
6	IBBI Registration No.	IBBI/IPA-001/IP-P00868/2017-2018/11466.
7	Address and email of the Resolution Professional	487/27, School Road, Near Peeragarhi Metro Station, New Delhi – 110087; Email: advocate.kamal.aggl@gmail.com; Mobile: 9811138823
8	Address/email for submission of claims and correspondence	At the address and email of the Resolution Professional mentioned above
9	Last date for submission of claims	14.12.2026
10	Relevant claim form	Form B, (Claim with Proof by a Creditor) as notified by the Insolvency and Bankruptcy Board of India through its circular dated 02.06.2026, available on the IBBI website https://ibbi.gov.in/

Notice is hereby given that the Hon'ble National Company Law Tribunal, New Delhi Bench-II, by order dated 18.11.2026 passed in IA 1339/ND/2024 in IB /762/2023, has admitted the application under Section 100 of the Insolvency and Bankruptcy Code, 2016 and initiated the insolvency resolution process in respect of Ms. KRISHNA BINDAL, Personal Guarantor to M/s JV STRIPS Limited.

All creditors of Ms. KRISHNA BINDAL are hereby called upon to submit their claims, along with supporting proof, to the undersigned Resolution Professional in the applicable prescribed form within 21 days from the date of issuance of this public notice, i.e., on or before 14.12.2026, at the address/email specified above. Claims may be submitted through electronic means or by hand, registered post, speed post or courier.

The Resolution Professional shall verify the claims received and prepare the list of creditors in accordance with the provisions of Insolvency and Bankruptcy Code, 2016 and the applicable rules and regulations. Creditors are requested to provide complete details of their claims together with all relevant supporting documents and evidence.

Submission of false or misleading claims or supporting documents/ proof may attract action/penalties under the applicable provisions of law.

Date: 23.11.2026 **Sd/-**
Place: New Delhi **KAMAL AGARWAL**
Resolution Professional for
Ms Krishna Bindal (Personal Guarantor)
IBBI Registration No.: IBBI/IPA-001/IP-P00868/2017-2018/11466

FRESH FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR PRAYAG POLYTECH PRIVATE LIMITED OPERATING IN MANUFACTURING & EXPORT OF PLASTIC MASTERBATCHES AT BHIWADI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	**Name of the Corporate Debtor along with PAN/CIN/LLP No.**	**PRAYAG POLYTECH PRIVATE LIMITED** PAN: AAACP1009R | CIN: U28994RJ1982PTC012328
2.	Address of the registered office	C-587, Phase -1, Industrial Area, Bhiwadi, Alwar, Rajasthan - 301019
3.	URL of website	https://www.prayagmb.com/
4.	Details of place where majority of fixed assets are located	C-587, Phase -1, Industrial Area, Bhiwadi, Alwar, Rajasthan - 301019
5.	Installed capacity of main products/ services	4,000 metric tonnes (Approx.) per month
6.	Quantity & value of main products/ services sold in last financial year	Quantity –1500-2000 metric (Approx.) Value - 1819.10 Lakh
7.	Number of employees/ workmen	78 (Presently 13)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Last available audited financial statements are for FY 2025-26. Details can be obtained from Resolution Professional by sending an email at: **prayagpolytech.cirp@gmail.com**
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Eligibility criteria is mentioned in the detailed 'Invitation for Expression of Interest' and can be obtained from Resolution Professional by sending an email at: **prayagpolytech.cirp@gmail.com**
10.	Last date for receipt of expression of interest	**08.12.2026, Tuesday**
11.	Date of issue of provisional list of prospective resolution applicants	**18.12.2026, Friday**
12.	Last date for submission of objections to provisional list	**23.12.2026, Wednesday**
13.	Date of issue of final list of prospective resolution applicants	**02.01.2027, Saturday**
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	**05.01.2027, Tuesday**
15.	Last date for submission of resolution plans	**04.02.2027, Thursday**
16.	Process email id to submit Expression of Interest	**prayagpolytech.cirp@gmail.com**
17.	Details of the corporate debtor's registration status as MSME	**UDYAM –RJ-02-0009493**

Sd/-
Rishabh Chand Lodha
Regn. No.: IBBI/IPA-001/IP-P01075/2017-2018/11766 | **AFA valid** 31.12.2026
Address: E-5, Basant Vihar, Bhilwara, Rajasthan - 311001
Date : 23.11.2026
Place: Bhilwara
For Prayag Polytech Private Limited

JM FINANCIAL ASSET RECONSTRUCTION COMPANY LIMITED

CIN: U67190MH2007PLC174287
Regd. Office: 7th Floor, Cnergy, Appasaheb Marathe Marg, Prabhadevi, Mumbai – 400025 **Email id:** queries.arc@jmfl.com; Contact No. 022-62241676 **Website:** www.jmfinancialarc.com

POSSESSION NOTICE [UNDER RULE 8(1) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002] [For Immovable Property]

Whereas, the Authorised Officer of Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) now known as Piramal Finance Limited (hereinafter referred to as "PFL") under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act") and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Said Rules"), issued a demand notice calling upon the Borrower(s), Co-Borrower(s) and Guarantor(s) to repay the amount as mentioned in the said notice together with interest at contractual rate and expenses, costs, charges etc. due thereon till the date of payment within 60 days from the date of receipt of the said notice.

Subsequently, PFL assigned the financial assets pertaining to Borrower(s) together with the underlying security interest created therefor along with all rights, title and interest thereon in favour of JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya – Trust (hereinafter referred to as "JMFARC") under the provisions of the SARFAESI Act vide an assignment agreement dated March 29, 2023.

The having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken Possession of the property described in the Schedule here in below (hereinafter referred to as "Said Property" and handed over to the undersigned, being the Authorised Officer of JMFARC in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the SARFAESI Act read with Rule 8 of the Said. The Borrower(s)/Co-borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the Said Property and any dealings with the Said Property will be subject to the charge of JMFARC for an amount as mentioned herein under with interest thereon plus, costs and other charges thereon till the date of repayment. The Borrower(s)/Co-borrower(s)/Guarantor(s) attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act in respect of time available, to redeem the secured assets i.e., the Said Property.

Loan Account No.	Name of the Borrower(s), Co-Borrower's, Guarantor(s)	Description of secured asset (Immovable property)	Demand Notice Date and Amount as on Date	Date of Possession
00900009170 Branch-Jaipur-MI Road	Ashish Kumar Pandey ("Borrower") Sashi Pandey ("Co-Borrower")	All that part and parcel of the property bearing no. Flat No 503, Tower -B-1, 5Th Floor, Avalon Homes, Alwar By Pass Teh:- Tijara Jaipur Jaipur Rajasthan- 303301	08/11/2022 Rs. 4,94,274/- as on 27/10/2022	18/11/2026
00900009006 Branch- Jaipur MI Road	Mukesh Kumar ("Borrower") Mamta Devi ("Co-Borrower")	All that part and parcel of the property bearing no. Flat No 1403, 14th Floor, Tower C-2 Avalon Homes ,alwar By Pass Road Tehsil: Tijara Bhiwadi Alwar Rajasthan :- 301019	27/05/2021 Rs. 5,20,318/- as on 31/03/2021	18/11/2026
00900008768 Branch-Jaipur MI Road	Hari Krishan Gaur ("Borrower") Naresh Kumar ("Co-Borrower")	All that part and parcel of the property bearing no. Flat No 1208, tower C-2, Avalon Homes, 12th Floor. Alwar By Pass Road Bhiwadi Alwar Rajasthan :- 123001.	27/05/2021 Rs. 4,88,814/- as on 31/03/2021	18/11/2026

Place: Rajasthan **Authorised Officer**
Date : 23.11.2026 **JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya – Trust**

RBL BANK LTD.

RBL BANK apno ka bank (Subsidiary of Emirates NBD Bank P.J.S.C.)
Administrative Office: 1st Lane, Shahpuri, Kolhapur-416001
Branch Office: Building No. 1, Ground Floor, Okhla Phase _III, New Delhi 110020

PUBLICATION OF NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002

Notice is hereby given that the under mentioned borrower(s)/ guarantor(s)/mortgagor(s) who have defaulted in the repayment of principal and interest of the Credit/Loan facilities obtained by them from the Bank and whose loan accounts have been classified as Non-Performing Assets (NPA). The notices were issued to them under Section 13(2) of the Securitization and Re-construction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI Act) on their last known addresses.

Sl. No	Name and Address of the Borrower, Co-Borrower/Guarantors/Mortgagor	Loan Account No.	Details of Properties/ Address of Secured Assets to be Enforced	Date of Notice Amount Due in Rs.
1.	**1. Mr. Shiv Kumar, Proprietor- Shiv Milk Farming** Garhi Jaitu, Murkia, Agra, Uttar Pradesh 283102 **Also At:** Mr. Shiv Kumar, Plot Khaasra No. 81, Mauza Chak Pancham,Gwalior Road, Agra, Uttar Pradesh - 282002. **2. Mrs. Anita Devi** Garhi Jaitu, Murkia, Agra, Uttar Pradesh 283102. **Also At:** Mrs. Anita Devi, House No. 373, Murkiya, Kheragarh, Agra,Uttar Pradesh 283102 **Also At:** Mrs. Anita Devi, Plot Khasra No. 81, Mauza Chak Pancham,Gwalior Road, Agra, Uttar Pradesh - 282002	809011803466	Property being Plot of land bearing Min Khasra No. 81, Measuring Area 230 Sq Mts i.e. 275 Sq Yds, Situated at Ram Bharoshi Nagar, Mauza Chak Pancham, Saray Malook Chand, Tehsil and District Agra, Uttar Pradesh. **Bounded as Follows:** East: Land of Anita Devi, West: Land of Vikas, North: Rasta 12 Ft wide, South: Land of others /(Land Deegar)	17-11-2026 **Rs. 23,63,151/- (Rupees Twenty Three Lakhs Sixty Three Thousand One Hundred Fifty One Only)** together with interest at contractual rate, (till complete payment) and incidental expenses thereon.
2.	**1.M/s Signature Vacations Pvt. Ltd. Through its Director- Sanjeev Jain** F-2/160, Block- F, Pkt-2, Sector-11, Rohini, New Delhi 110085. **Also At:** M/s Signature Vacations Pvt. Ltd. Through its Director- Sanjeev Jain, M12, Mezzanine Floor, Balrama House Plot B1, New Moti Nagar, Karampura, Delhi 110015. **2. Mr. Sanjeev Jain** D-1/108-109, First Floor, Sector-11, Rohini New Delhi 110085 **Also At:** Mr. Sanjeev Jain, Director- M/s Signature Vacations Pvt. Ltd. F-2/160, Block- F, Pkt-2, Sector-11, Rohini, New Delhi 110085. **3. Mrs. Renu Jain,** D-1/108-109, First Floor, Sector-11, Rohini, New Delhi 110085	809003740766	**(1)** Property being Entire First Floor without roof rights with 1/4th share in stilt parking, part of Built up Freehold property bearing No. 108, area admeasuring 25.90 Sq Mts, in block and Pkt D-1, situated at Sector 11, in the layout plan of Rohini Residential Scheme, Rohini, Delhi 110085. **Bounded as Follows:** East: Road 8.3 Mts, West: Service Lane, North: Plot No. 109, South: Plot No. 107 AND **(2)** Property being Entire First Floor without roof rights with 1/4th share in stilt parking, Part of Built-up Freehold Property bearing no. 109, area admeasuring 25.90 Sq Mts, in block and pkt -D-1, situated at Sector 11, in the layout plan of Rohini Residential Scheme, Rohini, Delhi 110085. **Bounded as Follows:** East: Road 8.3 Mts, West: Service Lane, North: Plot No. 110, South: Plot No. 108	17-11-2026 **Rs. 51,33,032/- (Rupees Fifty One Lakhs Thirty Three Thousand and Thirty Two Only)** together with interest at contractual rate, (till complete payment) and incidental expenses thereon.

The above borrowers and /or their guarantor(s)/mortgagor(s) (whenever applicable) are hereby called upon to make payment of outstanding amount within 60 days from the date of publication of this notice, failing which further steps will be taken after expiry of said 60 days under sub-section (4) of Section 13 of SARFAESI Act.

Please note that this publication is made without prejudice to such rights and remedies as are available Bank against the borrower(s) /guarantor(s)/mortgagor(s) of the said loan/facility under the law. You are further requested to note that as per section 13(13) of the said act, you are restrained /prohibited from disposing of or dealing with the above secured asset or transferring by way of sale, lease or otherwise of the above secured asset, without our prior written consent.

Place: Uttar Pradesh/ New Delhi **Authorised Officer**
Date : 23-11-2026 **RBL Bank Ltd.**

OFFICE OF THE RECOVERY OFFICER DEBTS RECOVERY TRIBUNAL-I, DELHI,

4th FLOOR, JEEVAN TARA BUILDING, PARLIAMENT STREET, NEW DELHI - 110001.

SALE PROCLAMATION

RC/294/2019

KOTAK MAHINDRA BANK LTD. Vs. M/S DHAWAN CRATIVE PRINTS PVT LTD AND ORS.

PROCLAMATION OF SALE UNDER RULE 38, 52(2) OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH THE RECOVERY OF DEBTS DUE TO BANK AND FINANCIAL INSTITUTIONS ACT, 1993.

(CD1) M/S DHAWAN CREATIVE PRINTS PVT. LTD., THROUGH ITS DIRECTORS, B-9, 3RD FLOOR, SHANKAR GARDEN, VIKAS PURI, OPP. METRO PILLAR NO. 163, NEW DELHI - 110018
Also At: ROOM NO 17, 4866 /24, 3 FLOOR, SHEETAL TARA HOUSE, DARYAGANJ, NEW DELHI 110002
ALSO AT G-489/10, BLOCK G, JAITPUR EXTENSION PART II, DELHI -110044-
(CD2) GURUCHARAN SINGH
G-489/10, BLOCK G, JAITPUR EXTENSION PART II, DELHI -110044-
Also At: ROOM NO 17, 4866/24, 3RD FLOOR, SHEETALTARA HOUSE, DARYAGANJ, NEW DELHI
Also At: B-9, 3RD FLOOR, SHANKER GARDEN, VIKAS PURI, OPP METRO PILLAR NO 163, NEW DELHI
(CD3) JAGMOHAN SINGH
G-489/10, BLOCK G, JAITPUR EXTENSION PART II, DELHI -110044-
Also At: G-131, VIKAS PURI, DELHI 110018
Also At: ROOM NO 17, 4866 /24, 3 FLOOR, SHEETALTARA HOUSE, DARYAGANJ, NEW DELHI 110002

The under mentioned property will be sold by Public E-auction sale on **24/12/2026** for recovery of sum of **Rs.2,38,24,061.00 (Rupees Two Crores Thirty-Eight Lacs Twenty-Four Thousand Sixty-One Only)** plus interest and cost payable as per Recovery Certificate issued by Hon'ble Presiding Officer, DRT-III (less amount already recovered, if any), from **M/S DHAWAN CRATIVE PRINTS PVT LTD**

DESCRIPTION OF PROPERTY

No. of lots	Description of the property to be sold with the names of the Co-owners where the property belongs to defaulter and any other person as co-owners.	Revenue assessed upon the property or any part thereof	Details of any other encumbrance to which property is liable	Valuation also state Valuation given, if any, by the Certificate Debtor	Claims, if any, which have been put forward to the property, and any other known particulars bearing on its nature and value.	Reserve Price below which the property will not be sold	EMD 10% of Reserve price or Rounded off.
1.	2.	3.	4.	5.	6.	7.	8.
1.	Property Bearing Plot No. 1111, Basement And Ground Floor, Dlf Phase 4,

सार्वजनिक सूचना
(दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 102(1) के अंतर्गत)
(मैसर्स जेवी स्ट्रिप्स लिमिटेड के व्यक्तिगत गारंटर)
सुश्री श्वेता गोयल के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1	व्यक्तिगत गारंटर का नाम	**सुश्री श्वेता गोयल**
2	व्यक्तिगत गारंटर का पता	जे–45 आरबीआई कॉलोनी पश्चिम विहार नई दिल्ली–110063
3	आवेदन स्वीकार करने वाले आदेश का विवरण	दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 100 के अंतर्गत (आईबी) सं. 762/2023 में आईए 1341/एनडी/2024 में माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली पीठ–।। द्वारा पारित दिनांक 18.11.2026 के आदेश के अनुसार
4	दिवालियापन समाधान प्रक्रिया प्रारंभ होने की तारीख	18.11.2026
5	समाधान पेशेवर	श्री कमल अग्रवाल
6	IBBI पंजीकरण संख्या	IBBI/IPA-001/IP-P00868/2017-2018/11466.
7	समाधान पेशेवर का पता और ईमेल	487/27, स्कूल रोड, पीरागढी मेट्रो स्टेशन के पास, नई दिल्ली – 110087 ईमेल: advocate.kamal.aggl@gmail.com; मोबाइल: 9811138823
8	दावे जमा करने का पता/ईमेल	ऊपर दिए गए समाधान पेशेवर के पते/ईमेल पर
9	दावे जमा करने की अंतिम तारीख	14.12.2026
10	प्रासंगिक दावा प्रपत्र	फॉर्म बी, (लेनदार द्वारा प्रमाण सहित दावा), जैसा कि भारतीय दिवाला और शोधन अक्षमता बोर्ड द्वारा दिनांक 02.06.2026 के परिपत्र के माध्यम से अधिसूचित किया गया है, जो आईबीबीआई की वेबसाइट https://ibbi.gov.in/ पर उपलब्ध है।

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ–।। ने IB /762/2023 में IA 1341/ND/2024 द्वारा दिनांक 18.11.2026 के आदेश द्वारा दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 100 के अंतर्गत आवेदन स्वीकार कर सुश्री श्वेता गोयल, मेसर्स जेवी स्ट्रिप्स लिमिटेड की व्यक्तिगत गारंटर के संबंध में दिवाला समाधान प्रक्रिया प्रारंभ कर दिया है।

सुश्री श्वेता गोयल के सभी लेनदारों को एतद्द्वारा आह्वान किया जाता है कि वे इस सार्वजनिक सूचना जारी होने की तारीख से 21 दिनों के भीतर अर्थात 14.12.2026 से पूर्व, उपर्युक्त पते/ई–मेल पर, लागू, निर्धारित प्रपत्र में प्रमाण सहित अपने दावे समाधान पेशेवर के समक्ष प्रस्तुत करें। दावे इलेक्ट्रॉनिक माध्यम से अथवा व्यक्तिगत रूप से, पंजीकृत डाक, स्पीड पोस्ट या कूरियर द्वारा प्रस्तुत किए जा सकते हैं।

समाधान पेशेवर प्राप्त दावों का सत्यापन करेगा और दिवालियापन और दिवालियापन संहिता, 2016 और लागू नियमों और विनियमों के प्रावधानों के अनुसार लेनदारों की सूची तैयार करेगा।

लेनदारों से अनुरोध है कि वे सभी प्रासंगिक सहायक दस्तावेजों और सबूतों के साथ अपने दावों का पूरा विवरण प्रदान करें।

झूठे या भ्रामक दावे अथवा प्रमाण प्रस्तुत करने पर लागू कानून के अंतर्गत कार्रवाई/दंड हो सकता है।

हस्ताक्षर/–
कमल अग्रवाल
स्थान: नई दिल्ली
तिथि: 23.11.2026
सुश्री कृष्णा बिंदल (व्यक्तिगत गारंटर) हेतु समाधान पेशेवर
IBBI पंजीकरण सं **IBBI/IPA-001/IP-P00868/2017-2018/11466**

एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लि.
कॉर्पोरेट कार्यालय: कार्यालय 101, कल्पतरु इन्फिनिया, प्लॉट बी, ग्रैड हयात के पास, सांताक्रूज (पूर्व), मुंबई, महाराष्ट्र–400055
पंजीकृत कार्यालय : 14वां तल, इरोज़ कॉर्पोरेट टॉवर, नेहरू प्लेस, नई दिल्ली–110019

परिशिष्ट IV-A
अचल संपत्ति की बिक्री हेतु विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अंतर्गत, अचल संपत्तियों की बिक्री हेतु ई–नीलामी विक्रय सूचना

आम जनता को सामान्य रूप से तथा विशेष रूप से उधारकर्ताओं एवं गारंटरों को एतद्द्वारा सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति, जो एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लिमिटेड, जो ACRE-195-TRUST [CIN: U65993DL2002PLC115769] के ट्रस्टी के रूप में कार्यरत ("सुरक्षित ऋणदाता") के पक्ष में बंधक रखी गई है, जिसका कब्जा सुरक्षित ऋणदाता के प्राधिकृत अधिकारी द्वारा ले लिया गया है, के 1) रेहान अली (उधारकर्ता और बंधककर्ता), 2) नफीसा बानो (सह–उधारकर्ता) से सुरक्षित ऋणदाता की ऋण खाता सं. **46109420003294** के अंतर्गत बकाया राशि रु. **16,38,237/-** (रुपये सोलह लाख अडतीस हजार दो सौ सैंतीस मात्र) और दिनांक 09.01.2026 से बकाया मूलधन, बकाया राशि (जिसमें संचित विलंब शुल्क शामिल हैं) एवं ब्याज के रूप में लंबित है तथा दिनांक 10.01.2026 से ऋण अनुबंध एवं अन्य संबंधित ऋण दस्तावेजों की शर्तों के अनुसार लागू भविष्य का ब्याज, विधिक व्यय एवं अन्य प्रभारों सहित की वसूली हेतु "जैसी है जहाँ है", "जैसी है जो है" तथा "जो कुछ भी है" के आधार पर दिनांक 30.12.2026 को दोपहर 12:00 बजे से 01:00 बजे बेची जाएगी।

उपरोक्त ऋण खाते संख्या **46109420003294** को, सभी अधिकारों, स्वत्वाधिकारों, हितों, अंतर्निहित प्रतिभूतियों, गिरवियों एवं/अथवा गारंटियों सहित, अचल संपत्ति सहित, जना स्मॉल फाइनेंस बैंक लिमिटेड द्वारा दिनांक 30.03.2026 के समनुदेशन अनुबंध के माध्यम से सुरक्षित लेनदार जो ACRE-195-TRUST के ट्रस्टी के रूप में कार्यरत, को समनुदेशित कर दिया गया है।

अचल संपत्ति का आरक्षित मूल्य रु. **20,20,000/-** (रुपये बीस लाख बीस हजार मात्र) होगा तथा बयाना राशि जमा (ईएमडी) रु. **2,02,000/-** (रुपये दो लाख दो हजार मात्र) होगी, जो आरक्षित मूल्य के 10% के बराबर है।

अचल संपत्ति का विवरण

अचल संपत्ति का वह समस्त भाग एवं अंश जोकि नगर निगम संख्या 532थी/417(060थी) का हिस्सा प्लॉट क्षेत्रफल 65.520 वर्ग मी. यानी 705 वर्ग फीट पर निर्मित, मेहंदी तोला वार्ड बेगम हजरत महल लखनऊ, उत्तर प्रदेश– 226006, श्रीमती नफीसा बानो पत्नी श्री मोहम्मद अजीज अली के स्वामित्व में, सीमाएं: उत्तर – एम.पी सक्सेना का मकान, दक्षिण – वासी अहमद का मकान, पूर्व – रास्ता 14 फीट चौड़ा, पश्चिम – एम.पी सक्सेना का मकान

बिक्री के विस्तृत नियमों एवं शर्तों के लिए, कृपया सुरक्षित लेनदार की वेबसाइट पर उपलब्ध लिंक **https://www.acreindia.in/** देखें। बोली लगाने हेतु **https://bankauctions.in** एवं **www.foreclosureindia.com** पर जाएं तथा **info@bankauctions.in/** पर संपर्क करें। कृपया श्री शशि (मोबाइल): 8700277112, श्री रंजन नाइक (मोबाइल): 6362952653 एवं श्री कौशिक बी (मोबाइल): 7019949040 से संपर्क करें।

तिथि: 23.11.2026,
स्थान: लखनऊ
प्राधिकृत अधिकारी,
एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लिमिटेड
एकड-195-ट्रस्ट के ट्रस्टी

सार्वजनिक सूचना
(दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 102(1) के अंतर्गत)
(मैसर्स जेवी स्ट्रिप्स लिमिटेड के व्यक्तिगत गारंटर)
श्री रमेश चंद भाटी के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1	व्यक्तिगत गारंटर का नाम	**श्री रमेश चंद भाटी**
2	व्यक्तिगत गारंटर का पता	जे–45 आरबीआई कॉलोनी पश्चिम विहार नई दिल्ली–110063
3	आवेदन स्वीकार करने वाले आदेश का विवरण	दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 100 के अंतर्गत (आईबी) सं. 762/2023 में आईए 1340/एनडी/2024 में माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली पीठ–।। द्वारा पारित दिनांक 18.11.2026 के आदेश के अनुसार
4	दिवालियापन समाधान प्रक्रिया प्रारंभ होने की तारीख	18.11.2026
5	समाधान पेशेवर	श्री कमल अग्रवाल
6	IBBI पंजीकरण संख्या	IBBI/IPA-001/IP-P00868/2017-2018/11466.
7	समाधान पेशेवर का पता और ईमेल	487/27, स्कूल रोड, पीरागढी मेट्रो स्टेशन के पास, नई दिल्ली – 110087 ईमेल: advocate.kamal.aggl@gmail.com; मोबाइल: 9811138823
8	दावे जमा करने का पता/ईमेल	ऊपर दिए गए समाधान पेशेवर के पते/ईमेल पर
9	दावे जमा करने की अंतिम तारीख	14.12.2026
10	प्रासंगिक दावा प्रपत्र	फॉर्म बी, (लेनदार द्वारा प्रमाण सहित दावा), जैसा कि भारतीय दिवाला और शोधन अक्षमता बोर्ड द्वारा दिनांक 02.06.2026 के परिपत्र के माध्यम से अधिसूचित किया गया है, जो आईबीबीआई की वेबसाइट https://ibbi.gov.in/ पर उपलब्ध है।

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ–।। ने IB /762/2023 में IA 1340/ND/2024 द्वारा दिनांक 18.11.2026 के आदेश द्वारा दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 100 के अंतर्गत आवेदन स्वीकार कर श्री रमेश चंद भाटी, मेसर्स जेवी स्ट्रिप्स लिमिटेड की व्यक्तिगत गारंटर के संबंध में दिवाला समाधान प्रक्रिया प्रारंभ कर दिया है।

श्री रमेश चंद भाटी के सभी लेनदारों को एतद्द्वारा आह्वान किया जाता है कि वे इस सार्वजनिक सूचना जारी होने की तारीख से 21 दिनों के भीतर अर्थात 14.12.2026 से पूर्व, उपर्युक्त पते/ई–मेल पर, लागू, निर्धारित प्रपत्र में प्रमाण सहित अपने दावे समाधान पेशेवर के समक्ष प्रस्तुत करें। दावे इलेक्ट्रॉनिक माध्यम से अथवा व्यक्तिगत रूप से, पंजीकृत डाक, स्पीड पोस्ट या कूरियर द्वारा प्रस्तुत किए जा सकते हैं।

समाधान पेशेवर प्राप्त दावों का सत्यापन करेगा और दिवालियापन और दिवालियापन संहिता, 2016 और लागू नियमों और विनियमों के प्रावधानों के अनुसार लेनदारों की सूची तैयार करेगा।

लेनदारों से अनुरोध है कि वे सभी प्रासंगिक सहायक दस्तावेजों और सबूतों के साथ अपने दावों का पूरा विवरण प्रदान करें।

झूठे या भ्रामक दावे अथवा प्रमाण प्रस्तुत करने पर लागू कानून के अंतर्गत कार्रवाई/दंड हो सकता है।

हस्ताक्षर/–
कमल अग्रवाल
स्थान: नई दिल्ली
तिथि: 23.11.2026
सुश्री कृष्णा बिंदल (व्यक्तिगत गारंटर) हेतु समाधान पेशेवर
IBBI पंजीकरण सं **IBBI/IPA-001/IP-P00868/2017-2018/11465**

सार्वजनिक सूचना
(दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 102(1) के अंतर्गत)
(मैसर्स जेवी स्ट्रिप्स लिमिटेड के व्यक्तिगत गारंटर)
श्री करण बिंदल के लेनदारों के ध्यानार्थ हेतु

प्रासंगिक विवरण

1	व्यक्तिगत गारंटर का नाम	**श्री करण बिंदल**
2	व्यक्तिगत गारंटर का पता	एफ–227, अंतरिक्ष अपार्टमेंट सेक्टर 14 रोहिणी नई दिल्ली–110085
3	आवेदन स्वीकार करने वाले आदेश का विवरण	दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 100 के अंतर्गत (आईबी) सं. 762/2023 में आईए 1342/एनडी/2024 में माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण, नई दिल्ली पीठ–।। द्वारा पारित दिनांक 18.11.2026 के आदेश के अनुसार
4	दिवालियापन समाधान प्रक्रिया प्रारंभ होने की तारीख	18.11.2026
5	समाधान पेशेवर	श्री कमल अग्रवाल
6	IBBI पंजीकरण संख्या	IBBI/IPA-001/IP-P00868/2017-2018/11466.
7	समाधान पेशेवर का पता और ईमेल	487/27, स्कूल रोड, पीरागढी मेट्रो स्टेशन के पास, नई दिल्ली – 110087 ईमेल: advocate.kamal.aggl@gmail.com; मोबाइल: 9811138823
8	दावे जमा करने का पता/ईमेल	ऊपर दिए गए समाधान पेशेवर के पते/ईमेल पर
9	दावे जमा करने की अंतिम तारीख	14.12.2026
10	प्रासंगिक दावा प्रपत्र	फॉर्म बी, (लेनदार द्वारा प्रमाण सहित दावा), जैसा कि भारतीय दिवाला और शोधन अक्षमता बोर्ड द्वारा दिनांक 02.06.2026 के परिपत्र के माध्यम से अधिसूचित किया गया है, जो आईबीबीआई की वेबसाइट https://ibbi.gov.in/ पर उपलब्ध है।

एतद्द्वारा सूचित किया जाता है कि माननीय राष्ट्रीय कंपनी विधि अधिकरण, नई दिल्ली पीठ–।। ने IB /762/2023 में IA 1342/ND/2024 द्वारा दिनांक 18.11.2026 के आदेश द्वारा दिवाला और शोधन अक्षमता संहिता, 2016 की धारा 100 के अंतर्गत आवेदन स्वीकार कर श्री करण बिंदल, मेसर्स जेवी स्ट्रिप्स लिमिटेड की व्यक्तिगत गारंटर के संबंध में दिवाला समाधान प्रक्रिया प्रारंभ कर दिया है।

श्री करण बिंदल के सभी लेनदारों को एतद्द्वारा आह्वान किया जाता है कि वे इस सार्वजनिक सूचना जारी होने की तारीख से 21 दिनों के भीतर अर्थात 14.12.2026 से पूर्व, उपर्युक्त पते/ई–मेल पर, लागू, निर्धारित प्रपत्र में प्रमाण सहित अपने दावे समाधान पेशेवर के समक्ष प्रस्तुत करें। दावे इलेक्ट्रॉनिक माध्यम से अथवा व्यक्तिगत रूप से, पंजीकृत डाक, स्पीड पोस्ट या कूरियर द्वारा प्रस्तुत किए जा सकते हैं।

समाधान पेशेवर प्राप्त दावों का सत्यापन करेगा और दिवालियापन और दिवालियापन संहिता, 2016 और लागू नियमों और विनियमों के प्रावधानों के अनुसार लेनदारों की सूची तैयार करेगा।

लेनदारों से अनुरोध है कि वे सभी प्रासंगिक सहायक दस्तावेजों और सबूतों के साथ अपने दावों का पूरा विवरण प्रदान करें।

झूठे या भ्रामक दावे अथवा प्रमाण प्रस्तुत करने पर लागू कानून के अंतर्गत कार्रवाई/दंड हो सकता है।

हस्ताक्षर/–
कमल अग्रवाल
स्थान: नई दिल्ली
तिथि: 23.11.2026
सुश्री कृष्णा बिंदल (व्यक्तिगत गारंटर) हेतु समाधान पेशेवर
IBBI पंजीकरण सं **IBBI/IPA-001/IP-P00868/2017-2018/11465**

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY. THIS IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION, DIRECTLY OR INDIRECTLY OUTSIDE INDIA

(Please scan this QR Code to view this Corrigendum)

INDIA EXPOSITION MART LIMITED

Our Company was incorporated as 'India Exposition Mart Limited' at New Delhi, India, a public limited company under the Companies Act, 1956 pursuant to certificate of incorporation dated April 12, 2001, issued by the Deputy Registrar of Companies, N.C.T of Delhi & Haryana at Delhi. Our Company started the business operations pursuant to certificate of commencement of business dated June 12, 2001, issued by the Deputy Registrar of Companies, N.C.T of Delhi & Haryana at Delhi. For details, please see "History and Certain Corporate Matters" on page 279.

Registered Office: Plot No. 1, 210- Atlantic Plaza, Local Shopping Centre, Mayur Vihar Phase – I, Delhi – 110 091
Corporate Office: Plot No. 23, 24, 25, 27, 28 & 29, Knowledge Park-II, Distt. Gautam Budh Nagar, Greater Noida, Uttar Pradesh, India 201 306
Contact Person: Anupam Sharma, Group Company Secretary and Compliance Officer
Tel: +91 120 2328025 **E-mail:** cs@indiaexpocentre.com **Website:** indiaexpomart.com
Corporate Identity Number: U82300DL2001PLC110396

OUR COMPANY IS A PROFESSIONALLY MANAGED COMPANY AND DOES NOT HAVE ANY IDENTIFIABLE PROMOTERS

INITIAL PUBLIC OFFERING OF UP TO 30,241,002 EQUITY SHARES OF FACE VALUE OF ₹5 EACH ("EQUITY SHARES") OF INDIA EXPOSITION MART LIMITED (OUR "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF ₹ [●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹ [●] PER EQUITY SHARE) ("OFFER PRICE") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER"). THE OFFER COMPRISES OF A FRESH ISSUE OF UP TO 7,500,000 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH BY OUR COMPANY AGGREGATING UPTO ₹ [●] MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 22,741,002 EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH (THE "OFFERED SHARES") AGGREGATING UP TO ₹ [●] MILLION (THE "OFFER FOR SALE"), THROUGH AN OFFER FOR SALE OF UP TO 22,741,002 EQUITY SHARES OF FACE VALUE OF ₹5 EACH AGGREGATING TO ₹ [●] MILLION BY THE SELLING SHAREHOLDERS AS PROVIDED IN ANNEXURE A OF THE DRAFT RED HERRING PROSPECTUS (COLLECTIVELY REFERRED TO AS THE "SELLING SHAREHOLDERS" AND SUCH EQUITY SHARES OFFERED BY THE SELLING SHAREHOLDERS ("OFFERED SHARES") AND SUCH OFFER, "OFFER FOR SALE", AND TOGETHER WITH THE FRESH ISSUE, THE "OFFER").

THE OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹ 5 EACH (CONSTITUTING UP TO [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR COMPANY) AGGREGATING UP TO ₹ [●] MILLION FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES (AS DEFINED IN THE DRHP) (THE "EMPLOYEE RESERVATION PORTION"). OUR COMPANY, IN CONSULTATION WITH THE BRLM MAY OFFER A DISCOUNT OF UP TO [●] % OF THE OFFER PRICE TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"), SUBJECT TO NECESSARY APPROVALS AS MAY BE REQUIRED. THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREINAFTER REFERRED TO AS THE "NET OFFER". THE OFFER AND THE NET OFFER WILL CONSTITUTE [●] % AND [●] % OF OUR POST-OFFER PAID-UP EQUITY SHARE CAPITAL, RESPECTIVELY.

THE FACE VALUE OF THE EQUITY SHARES IS ₹5 EACH AND THE OFFER PRICE IS [●] TIMES THE FACE VALUE OF THE EQUITY SHARES. THE PRICE BAND, AND THE MINIMUM BID LOT SIZE WILL BE DECIDED BY OUR COMPANY IN CONSULTATION WITH THE BRLM, AND WILL BE ADVERTISED IN ALL EDITIONS OF THE [●], AN ENGLISH LANGUAGE NATIONAL DAILY NEWSPAPER WITH WIDE CIRCULATION, ALL EDITIONS OF [●] A HINDI LANGUAGE NATIONAL DAILY NEWSPAPER WITH WIDE CIRCULATION, HINDI ALSO BEING THE REGIONAL LANGUAGE OF NEW DELHI, WHERE OUR REGISTERED OFFICE IS LOCATED, EACH WITH WIDE CIRCULATION, AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE STOCK EXCHANGES FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES, IN ACCORDANCE WITH THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED (THE "SEBI ICDR REGULATIONS").

NOTICE TO INVESTORS: CORRIGENDUM TO THE DRAFT RED HERRING PROSPECTUS DATED AUGUST 17, 2026 (THE "CORRIGENDUM" AND SUCH DRAFT RED HERRING PROSPECTUS, THE "DRAFT RED HERRING PROSPECTUS" OR THE "DRHP")

This corrigendum (the **"Corrigendum"**) is with reference to the DRHP filed by our Company with SEBI and the Stock Exchanges in relation to the Offer. Potential Bidders may note the following:

Our Company had, pursuant to an application dated August 17, 2026 (the **"Exemption Application"**), sought relaxation from SEBI under Regulation 300(1)(c) of the SEBI ICDR Regulations from (a) identifying Uttar Pradesh Export Promotion Council (the **"Relevant Company"**) as a group company in terms of Regulation 2(1)(t) of the SEBI ICDR Regulations; and (b) including information and confirmations in respect of the Relevant Company in the DRHP. The Exemption Application was made on the basis that the Relevant Company had been disclosed as a related party in the Restated Consolidated Financial Information under the category "Entities in which KMP are interested", and that the Relevant Company had not furnished its audited financial statements and consent for inclusion of information in the DRHP.

Subsequent to the filing of the DRHP, our Company, in consultation with its Statutory Auditors and taking into consideration the communication received from the Relevant Company, has reassessed the classification of the Relevant Company as a related party. Having regard to the provisions of Ind AS 24, *Related Party Disclosures*, including paragraphs 9(b)(vii) and 11(a) thereof, our Company has concluded that the Relevant Company is not a related party of our Company for the Fiscals ended March 31, 2026, March 31, 2025 and March 31, 2024, and SCV & Co. LLP, Chartered Accountants, the Statutory Auditors of our Company, have concurred with this assessment. Accordingly, the Relevant Company does not fall within the definition of "group companies" under Regulation 2(1)(t) of the SEBI ICDR Regulations, and our Company has withdrawn the Exemption Application by way of its letter dated November 6, 2026 addressed to SEBI.

Consequently, the references to the Exemption Application stand deleted in the sections titled ***"Risk Factors"***, ***"Our Group Companies"***, ***"Other Regulatory and Statutory Disclosures"*** beginning on page 24, 444 and 447 of the DRHP. The reference to the related party transaction with the Relevant Company stands deleted in the section ***"Summary of Related Party Transactions"*** beginning on page 72, and the disclosures relating to the Relevant Company in Note 44 – Related Party Disclosure stand deleted in the section ***"Restated Consolidated Financial Information"*** beginning on page 316. In the section ***"Our Group Companies"*** beginning on page 444, the disclosure on the SEBI exemption sought in relation to a Group Company stands replaced with a disclosure on the filing and withdrawal of the Exemption Application. In the section ***"Material Contracts and Documents for Inspection"*** beginning on page 540, the withdrawal letter dated November 6, 2026 shall also be included.

The above changes, together with the revised Restated Consolidated Financial Information, will be included in the red herring prospectus (**"RHP"**) and the prospectus (**"Prospectus"**), as and when filed with SEBI, the Stock Exchanges and the RoC, as applicable.

The changes conveyed by way of this Corrigendum are to be read in conjunction with the DRHP and, accordingly, the corresponding references in the DRHP stand updated pursuant to this Corrigendum. The information in this Corrigendum supplements the DRHP and updates the information in the DRHP, as applicable. However, this Corrigendum does not purport to, nor does it, reflect all the changes that have occurred from the date of filing of the DRHP and the date of this Corrigendum. Accordingly, this Corrigendum does not include all the changes and/or updates that will be included in the RHP and the Prospectus as and when filed with the RoC, the SEBI and the Stock Exchanges. Please note that all details and the information included in the DRHP will be suitably updated, including to the extent updated by way of this Corrigendum in the RHP and the Prospectus, as and when filed with the RoC, SEBI and the Stock Exchanges. Investors should not rely on the DRHP or this Corrigendum for any investment decision, and should read the RHP, as and when it is filed with the RoC, SEBI and the Stock Exchanges before making an investment decision with respect to the Offer.

This Corrigendum has been approved by IPO Committee at its meeting held on November 21, 2026.

The Equity Shares have not been and will not be registered under the U.S. Securities Act or any other applicable law of the United States and, unless so registered, may not be issued or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable U.S. state securities laws. Accordingly, the Equity Shares are only proposed to be offered and sold outside the United States in "offshore transactions", as defined in and in reliance on Regulation S of the U.S. Securities Act and the applicable laws of the jurisdiction where those issues and sales occur/ are made.

The Equity Shares have not been and will not be registered, listed or otherwise qualified in any other jurisdiction outside India and may not be offered or sold, and Bids may not be made by persons in any such jurisdiction, except in compliance with the applicable laws of such jurisdiction.

This Corrigendum has been filed with SEBI and the Stock Exchanges [and shall be made available to the public for comments, if any, for a period of at least 21 days from the date of such filing with SEBI] and will be available on the website of SEBI at www.sebi.gov.in, the websites of the Stock Exchanges, i.e., BSE at www.bseindia.com and NSE at www.nseindia.com, the website of our Company at www.indiaexpomart.com and the website of the BRLM, i.e., Choice Capital Advisors Private Limited at www.choiceindia.com/merchant-investment-banking.

All capitalized terms used in this Corrigendum shall, unless the context otherwise requires, have the meaning ascribed to them in the DRHP.

BOOK RUNNING LEAD MANAGER	REGISTRAR TO THE OFFER
Choice Capital Advisors Private Limited Nimisha Joshi / Kartik Bhansali **Email:** ieml.ipo@choiceindia.com **Telephone:** +91 22 6707 9999 / 7919	**KFin Technologies Limited** M Murali Krishna **E-mail:** Einward.ris@kfintech.com **Telephone:** +91 40 6716 2222/18003094001

For India Exposition Mart Limited
On behalf of the Board of Directors
Sd/-
Anupam Sharma
Group-Company Secretary and Compliance Officer

Place: Delhi
Date: November 21, 2026

INDIA EXPOSITION MART LIMITED is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed a DRHP dated August 17, 2026 with SEBI and the Stock Exchanges. The DRHP is and this Corrigendum shall be available on the website of SEBI at www.sebi.gov.in, as well as on the websites of the Stock Exchanges i.e. BSE and NSE at www.bseindia.com and www.nseindia.com, respectively, on the website of the Company at indiaexpomart.com and the websites of the Book Running Lead Manager, namely, Choice Capital Advisors Private Limited at www.choiceindia.com/merchant-investment-banking. Potential investors should note that investment in equity shares involves a high degree of risk. For details, potential investors should refer to the RHP as and when it is filed with the RoC, SEBI and the Stock Exchanges in the future, including the section titled "Risk Factors" of the RHP. Potential investors should not rely on the DRHP filed with SEBI and the Stock Exchanges in making any investment decision.

The Equity Shares have not been and will not be registered under the U.S. Securities Act of 1933 (**"U.S. Securities Act"**), as amended or any other applicable law of the United States and, unless so registered, may not be offered or sold within the United States except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Equity Shares are being offered and sold outside the United States in 'offshore transactions' as defined in, and in reliance on Regulation S under the U.S. Securities Act and the applicable laws of the jurisdictions where such offers and sale are made.

CONCEPT

एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लि.
कॉर्पोरेट कार्यालय: कार्यालय 101, कल्पतरु इन्फिनिया, प्लॉट बी, ग्रैड हयात के पास, सांताक्रूज (पूर्व), मुंबई, महाराष्ट्र–400055
पंजीकृत कार्यालय : 14वां तल, इरोज़ कॉर्पोरेट टॉवर, नेहरू प्लेस, नई दिल्ली–110019

परिशिष्ट IV-A
अचल संपत्ति की बिक्री हेतु विक्रय सूचना

प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के परंतुक के साथ पठित, वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के अंतर्गत, अचल संपत्तियों की बिक्री हेतु ई–नीलामी विक्रय सूचना

आम जनता को सामान्य रूप से तथा विशेष रूप से उधारकर्ताओं एवं गारंटरों को एतद्द्वारा सूचित किया जाता है कि नीचे वर्णित अचल संपत्ति, जो एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लिमिटेड, जो ACRE-195-TRUST [CIN: U65993DL2002PLC115769] के ट्रस्टी के रूप में कार्यरत ("सुरक्षित ऋणदाता") के पक्ष में बंधक रखी गई है, जिसका कब्जा सुरक्षित ऋणदाता के प्राधिकृत अधिकारी द्वारा ले लिया गया है, के 1) मोहम्मद वसीम (उधारकर्ता और बंधककर्ता), 2) मोहम्मद सलीम (सह–उधारकर्ता) से सुरक्षित ऋणदाता की ऋण खाता सं. **46061160000010** के अंतर्गत बकाया राशि रु. **16,56,693.30** (रुपये सोलह लाख छप्पन हजार छह सौ तिरान्वे और तीस पैसे मात्र) और दिनांक 20.10.2025 से बकाया मूलधन, बकाया राशि (जिसमें संचित विलंब शुल्क शामिल हैं) एवं ब्याज के रूप में लंबित है तथा दिनांक 21.10.2025 से ऋण अनुबंध एवं अन्य संबंधित ऋण दस्तावेजों की शर्तों के अनुसार लागू भविष्य का ब्याज, विधिक व्यय एवं अन्य प्रभारों सहित की वसूली हेतु "जैसी है जहाँ है", "जैसी है जो है" तथा "जो कुछ भी है" के आधार पर दिनांक 30.12.2026 को दोपहर 12:00 बजे से 01:00 बजे बेची जाएगी।

उपरोक्त ऋण खाते संख्या **46061160000010** को, सभी अधिकारों, स्वत्वाधिकारों, हितों, अंतर्निहित प्रतिभूतियों, गिरवियों एवं/अथवा गारंटियों सहित, अचल संपत्ति सहित, जना स्मॉल फाइनेंस बैंक लिमिटेड द्वारा दिनांक 30–03–2026 के समनुदेशन अनुबंध के माध्यम से सुरक्षित लेनदार जो ACRE-195-TRUST के ट्रस्टी के रूप में कार्यरत, को समनुदेशित कर दिया गया है।

अचल संपत्ति का आरक्षित मूल्य रु. **13,00,000/-** (रुपये तेरह लाख मात्र) होगा तथा बयाना राशि जमा (ईएमडी) रु. **1,30,000/-** (रुपये एक लाख तीस हजार मात्र) होगी, जो आरक्षित मूल्य के 10% के बराबर है।

अचल संपत्ति का विवरण

अचल आवासीय संपत्ति का वह समस्त भाग एवं अंश जोकि परिसर सं. 20/बी–577 का उत्तरी भाग, अराजी (भूमि) सं. 331 क्षेत्रफल 73.58 वर्गमी. रहमत नगर, गाँव माजरा पिपर खेड़ा अहतमाली, परगना हाथा शुकलगंज, उन्नाव, उत्तर प्रदेश–209862, यह सम्पत्ति मोहम्मद वसीम, पुत्र मोहम्मद सलीम के स्वामित्व में हैं सीमाएं: उत्तर – 40 फीट चौडा रास्ता, दक्षिण – मोहम्मद असफाक का प्लॉट, पूर्व – अदनम का प्लॉट, पश्चिम – 15 फीट चौडी सड़क

बिक्री के विस्तृत नियमों एवं शर्तों के लिए, कृपया सुरक्षित लेनदार की वेबसाइट पर उपलब्ध लिंक **https://www.acreindia.in/** देखें। बोली लगाने हेतु **https://bankauctions.in** एवं **www.foreclosureindia.com** पर जाएं तथा **info@bankauctions.in/** पर संपर्क करें। कृपया श्री शशि (मोबाइल): 8700277112, श्री रंजन नाइक (मोबाइल): 6362952653 एवं श्री कौशिक बी (मोबाइल): 7019949040 से संपर्क करें।

तिथि: 23.11.2026,
स्थान: लखनऊ
प्राधिकृत अधिकारी,
एसेट्स केयर एंड रिकंस्ट्रक्शन एंटरप्राइज लिमिटेड
एकड-195-ट्रस्ट के ट्रस्टी

CSB Bank
Trusted Heritage Smart Future

गिरवी रखे गए सोने के आभूषणों की नीलामी हेतु सार्वजनिक सूचना

विशिष्ट उध